

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI
(PRINCIPAL BENCH)**

Original Application No. 822 OF 2022

In the matter of

Sanjeev Kumar

..... Applicant

V/s

Deputy Commissioner, Rupnagar and others

..... Respondents

Submission of Factual and Action taken report of the Joint Committee in compliance of order dated 19.12.2022.

RESPECTFULLY SHOWETH

- 1) That briefly stated the applicant Sh. Sanjeev Kumar has filed Original Application No. 882 of 2022 before the Hon'ble National Green Tribunal under the provisions of the National Green Tribunal Act, 2010 complaining about illegal felling of trees from a small forest owned and possessed by the Himachal Pradesh Forest Department.
- 2) That after considering the case, the Hon'ble National Green Tribunal was pleased to constitute a Joint Committee comprising of the Principal Chief Conservators of Forests, Governments of Punjab and Himachal Pradesh and Punjab State Pollution Control Boards and the Deputy Commissioners, Rupnagar and Una to verify the factual position with the direction to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and submit its Report within two months by e-mail at judicial-ngt@gov.in preferably

in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF. The State Pollution Control Board was designated as nodal agency for coordination and compliance.

- 3) That in compliance to the order dated 19.12.2022 of the Hon'ble National Green Tribunal, the meeting of the Joint Committee was held on 30.12.2022 followed by the constitution of Sub Committees by the Deputy Commissioners of Rupnagar (Punjab) and Una (Himachal Pradesh) to carry out the decisions taken by the Joint Committee.
- 4) That the matter has been concluded and the report of the Joint Committee is hereby submitted in compliance to order dated 19.12.2022 for kind perusal and appropriate orders of the Hon'ble National Green Tribunal.

Date: 15.03.2023

Submitted by



(Vijay Kumar)
Environmental Engineer
Punjab Pollution Control Board
Regional Office, Rupnagar

Report of Joint Committee

**(Constituted by Hon'ble NGT in O.A. No. 882 of 2022
in the matter of Sanjeev Kumar Vs. Deputy
Commissioner, Rupnagar and Others).**

Background of the case

The applicant Sh. Sanjeev Kumar has filed Original Application No. 882 of 2022 before the Hon'ble National Green Tribunal under the provisions of the National Green Tribunal Act, 2010 complaining about illegal felling of trees from a small forest owned and possessed by the Himachal Pradesh Forest Department.

2) The applicant has submitted that land measuring about 281 Kanal Marla situated at Nangal Township is owned and possessed by the Himachal Pradesh Forest Department where number of trees were planted and with passage of time, the land became a small forest. In the Revenue record, the land is recorded as MakboojaMehkama Timber Market. The Punjab Government Revenue Department wilfully misplaced the revenue record of village NikkuNangal. Some local persons prepared wrong revenue map and claimed the land and trees standing over the same as belonging to them. During July, 2018 30 trees, one Shisham and 29 Eucalyptus, were illegally cut by some persons in collusion with Punjab PWD and B & R Br Construction Division, Ropar. Himachal Pradesh Forest Department requested for registration of FIR against the persons involved but the Punjab Police did not register any FIR. Some local persons have illegally cut 25 trees standing on the above said land. The Himachal Pradesh Forest

Department requested for registration of FIR but no FIR is registered so far. If cognizance of the matter is not taken, the entire valuable small forest will be destroyed which will also damage the river bank and increase the soil erosion and endanger the Nangal Dam stability.

Orders passed by the Hon'ble National Green Tribunal:

Prima facie, it is observed by the Hon'ble National Green Tribunal that the averments made in the application raise questions relating to environment arising out of the implementation of the enactments specified in Schedule I to the National Green Tribunal Act, 2010. The Hon'ble National Green Tribunal has passed an order dated 19.12.2022 thereby calling response from the respondents and also constituting a Joint Committee to verify the factual position. Paras no. 4 and 5 of the order dated 19.12.2022 are reproduced herein below for kind perusal and reference:

- 4) In view of the averments made in the application, we consider it appropriate to have response of respondents (1) Deputy Commissioner, Rupnagar, (2) Senior Superintendent of Police, Rupnagar, (3) Daljit Singh, (4) Bachitter Singh and (5) AkashRana already impleaded in the application as respondents no. 1 to 5 as well as (6) State of Punjab through Chief Secretary, Government of Punjab; (7) the Principal Chief Conservator of Forests (HoFF), Government of Punjab and (8) District Magistrate, Rupnagar; (9) State of Himachal Pradesh through Chief Secretary, Government of Himachal Pradesh; (10) the

Principal Chief Conservator of Forests (HoFF), Government of Himachal Pradesh and (11) District Magistrate, Una, who stand impleaded as respondents No. 6 to 11. The Registry is directed to amend memo of parties to the application and issue notices to respondents No. 1 to 11.

- 5) In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position. Accordingly, we constitute a Joint Committee comprising of the Principal Chief Conservators of Forests, Governments of Punjab and Himachal Pradesh and Punjab State Pollution Control Boards and the Deputy Commissioners, Rupnagar and Una and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and submit its Report within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF. The State PCB will be the nodal agency for coordination and compliance.

Meeting of the Joint Committee:

In Compliance of order dated 19.12.2022 of the Hon'ble National Green Tribunal, the meeting of the Joint Committee was held on 30.12.2022 in the Shakti Sadan Guest House of Bhakhra Beas Management Board

(Power Wing) at Nangal, in the presence of the complainant Sh. Sanjeev Kumar, the officers of Punjab and Himachal Pradesh as per the mandate of the order dated 19.12.2023. During the meeting, while deliberating the issue of illegal cutting of trees, the Department of Forest, Himachal Government has claimed the ownership right of the land where the illegal tree cutting has taken place and further, informed that BBMB has sold the land to them in 1950. The committee has also visited the site to verify the contents of complaint regarding tree cutting. In view of above facts, after looking into the situation and the concern of the complainant, the committee has decided as under:

- i) The Forest Department Himachal Pradesh was directed to pursue the case with Police Department Punjab as per Forest Laws and other Rules immediately.
- ii) The sub-committee may be constituted to resolve the dispute of the land consisting of DFO, Punjab & Himachal Pradesh, BBMB, Police Department, District Revenue Officer Punjab and Himachal Pradesh.
- iii) The sub-committee will submit its report to the joint committee within one month.

The minutes of the meeting of the Joint Committee held on 30.12.2022 are enclosed herewith as **Annexure-A**.

Constitution of Sub Committee by Deputy Commissioner, Rupnagar (Punjab):

In compliance to the decisions taken in the meeting of the Joint committee held on 30.12.2022, the Deputy Commissioner, Rupnagar vide office order no.148 dated

12.1.2023 has constituted a Sub Committee comprising of District Revenue Officer, Rupnagar; Tehsildar Nangal, Executive Engineer; BBMB, District Forest Officer, Rupnagar; Station House Officer, Police Station, Nangal for necessary coordination with the officers of Una, Himachal Pradesh in scrutinizing the land records and to submit report to the Nodal Officer i.e. Environmental Engineer, Punjab Pollution Control Board of Joint Committee so that the final factual report is submitted to the Hon'ble NGT. A copy of office order no.148 dated 12.1.2023 passed by Deputy Commissioner, Rupnagar is enclosed as **Annexure-B**.

Constitution of Sub Committee by Deputy Commissioner, Una (Himachal Pradesh):

In pursuance of the meeting of the Joint Committee held on 30.12.2022 and the constitution of Sub Committee by Deputy Commissioner, Rupnagar (Punjab) vide office order no. 148 dated 12.1.2023, the Deputy Commissioner, Una (Himachal Pradesh) has also constituted a Sub Committee comprising of District Revenue Officer, Una; Divisional Forest Officer, Una; Tehsildar, Unavide office order circulated vide endorsement no. 74-82/DRO/LR dated 13.1.2023 for necessary coordination with the officers nominated by Deputy Commissioner, Rupnagar for scrutinizing of land records involved in the matter and ensuring the demarcation of land in possession of H.P Forest Department in Nangal. A copy of the order issued by the office of Deputy Commissioner, Una vide endorsement no. 74-82/DRO/LR dated 13.1.2023 is enclosed as **Annexure-C**.

Submission of reports by the Sub Committees:

The Sub Committee formed by Deputy Commissioner, Rupnagar, Punjab vide office order no. 148 dated 12.1.2023 has submitted its report to the office of Environmental Engineer, Punjab Pollution Control Board, Rupnagar vide letter no. 520 dated 8.2.2023 **(Annexure-D)**.

Deputy Commissioner, Una has also forwarded the report of the Sub Committee vide letter no. 351-52/DRO/LR dated 27.2.2023 to the office of Environmental Engineer, Punjab Pollution Control Board, Regional Office, Rupnagar **(Annexure-E)**.

As per verification of available record, the land involved in the case was found to be recorded in the name of provisional Government under the possession of timber market as MakboojaMahkama Timber Market.

Recommendations of Deputy Commissioner, Una, Himachal Pradesh:

The Deputy Commissioner, Una, Himachal Pradesh has also endorsed the report of the Sub Committee to the office of Deputy Commissioner, Rupnagar with the following observations and recommendations:

“I am in agreement with the report of the Sub Committee. Having personally visited the site, I am also of the opinion that there is a compact wooded block of green trees existing on this land which is in the nature of a forest under the possession and protection of Himachal Pradesh Forest Department. Therefore, I am making the following recommendations:

1. The land which is having the status as "Makbooja Mehkama Timber Market" should be demarcated and finalized with proper boundary pillars & need to be fenced for its protection.

2. Strict action should be taken against the defaulters by the District Administration Runagar & Police Department Rupnagar/Nangal.
3. Immediate help should be extended by the District Administration & Police Department Rupnagar to the Himachal Pradesh Forest Officials in order to stop & curb the further violation and encroachment activities.
4. FIRs should be registered against private persons who are found to have done illegal felling of tress on this land.
5. The District Administration & Departments of Rupnagar should also not undertake any projects on this patch of land without following the due process under Forest Conservation Act, 1980 and seeking permission of Himachal Pradesh Forest Department.”

Action Taken by Deputy Commissioner, Rupnagar, Punjab:

Acting on the observations and recommendations of Deputy Commissioner, Una as conveyed vide letter no. 351-52/DRO/LR dated 27.2.2023, the Deputy Commissioner, Rupnagar, Punjab has issued directions to the concerned officers as under:

- i) The Executive Engineer, Construction Division PWD (B&R), Rupnagar has been directed vide letter no. 876 dated 3.3.2023 not to undertake any projects on the patch of land without

following due process under Forest Conservation Act, 1980 and seeking permission of Himachal Pradesh Forest Department **(Annexure-F)**.

- ii) The Senior Superintendent Police, Rupnagar has been directed vide letter no. 877 dated 3.3.2023 to investigate the matter relating the alleged felling of trees and take action under the relevant law against the violators immediately **(Annexure-G)**.

Demarcation of Land in question:

After the receipt of the observations and recommendations of the Deputy Commissioner, Una, Himachal Pradesh vide letter no.351-52/DRO/LR dated 27.2.2023 and on the directions of Deputy Commissioner, Rupnagar, the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Rupnagar has written letter no. 891 dated 9.3.2023 to District Revenue Officer, Rupnagar to carry out the fencing of the demarcated area immediately **(Annexure-H)**.

In reference to the above letter dated 9.3.2023 of Environmental Engineer, Punjab Pollution Control Board, Regional Office, Rupnagar, the District Revenue Officer, Rupnagar vide letter no. 923-24/NSK-2 dated 10.3.2023 has requested the Divisional Forest Officer, Una and Executive Engineer, BBMB, Nangal to carry out

fencing of the land in question with immediate effect
(Annexure-I).

Action taken by the concerned authorities:

In reference to the letters dated 3.3.2023 written by Deputy Commissioner, Rupnagar, the concerned authorities had ensured the compliance of the directions vide written communications as under:

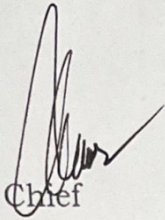
- i) In reference to office memo no. 877 dated 3.3.2023 of Deputy Commissioner, Rupnagar, the Senior Superintendent Police, Rupnagar vide letter no. 14406/AC-III dated 11.3.2023 has intimated the office of Deputy Commissioner, Rupnagar that Deputy Superintendent of Police, Sub Division, Nangal has been directed to look into the matter and to take action as per Law with further direction to comply with the directions issued by the Hon'ble National Green Tribunal meticulously **(Annexure-J)**. The Police has registered an FIR no 0011 dated 30.01.2023 u/s 2 of Forest (Conservation) Act, 1980, u/s 15 of Environment (Protection) Act, 1986, u/s 16 of Environment (Protection) Act, 1986, u/s 57(1) of Biological Diversity Act, 2002, u/s 189 of IPC 1860, u/s 379 of IPC 1860, u/s 425 of IPC 1860,

u/s 441 of IPC 1860, u/s 3 of Prevention to Damage to Public Property Act, 1984, u/s 32 of Indian Forest Act, 1927 and u/s 33 of Indian Forest Act, 1927 at Police Station Nangal District Rupnagar against Daljit Singh s/o Baktawar Singh of NangalNiku lower, Upper, Nangal, Rupnagar, Punjab, India and AkashRana S/o Balwant Singh of NangranKalmot, Nangal, Rupnagar, Punjab, India alongwith 10-15 unknown persons of unknown, Nangal, Rupnagar, Punjab, India. **(Annexure-K)**.

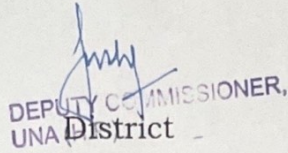
- ii) In reference to office memo no. 876 dated 3.3.2023 of Deputy Commissioner, Rupnagar, the Executive Engineer, Construction Division PWD (B&R), Rupnagar has reported vide letter no. 3056 dated 13.3.2023 to the office of Deputy Commissioner, Rupnagar that PWD Department will not carry out any construction activity on the mentioned patch of land without following due process under Forest Conservation Act, 1980 and seeking permission from concerned forest department. **(Annexure-L)**.

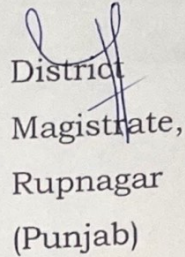
The report of the Joint Committee is hereby submitted in compliance to order dated 19.12.2022 passed by the Hon'ble National Green Tribunal in O.A

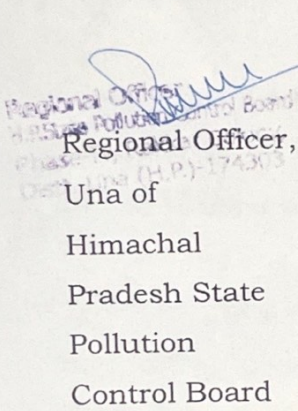
No. 882 of 2022 titled as Sanjeev Kumar v/s Deputy Commissioner, Rupnagar and others.

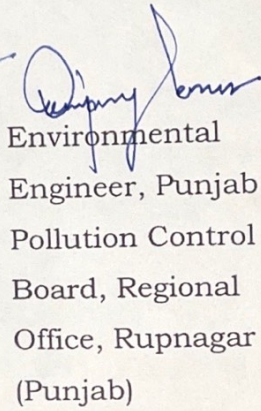

Chief

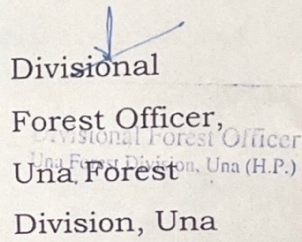
Conservator of Magistrate, Una,
Forests, Punjab (Himachal
Pradesh)


DEPUTY COMMISSIONER,
UNA District


District
Magistrate,
Rupnagar
(Punjab)


Regional Officer,
Una of
Himachal
Pradesh State
Pollution
Control Board


Environmental
Engineer, Punjab
Pollution Control
Board, Regional
Office, Rupnagar
(Punjab)


Divisional
Forest Officer,
Una Forest
Division, Una

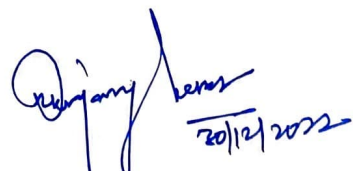
Subject: Minutes of the 1st meeting of the Joint Committee - formed by the Hon'ble NGT in OA no. 882/2022 as titled as Sanjeev Kumar V/s Deputy Commissioner, Rupnagar & Ors - held on 30.12.2022 at 11:00 AM in in the Shakti Sadan Guest House of M/s BBMB Power Wing, Nangal.

The list of attendance is attached along with as Annexure - A. The Hon'ble NGT vide its Orders dated 19.12.2022 in the matter of OA No. 882/2022 titled as titled as Sanjeev Kumar V/s Deputy Commissioner, Rupnagar & Ors, constituted a joint committee of Principal Chief Conservators of Forest, Governments of Punjab, Principal Chief Conservator of Forests, HoFF, Himachal Pradesh, Deputy Committer Una (HP), Deputy Commissioner Rupnagar (Punjab), The Executive Engineer, Department of PWD (B&R), The Additional Superintending Engineer, BCL, Township Nangal Bhakhra Beas Management Board (BBMB) and State Pollution Control Board (Punjab); the said committee had been directed to undertake site visit, look into the grievances of the applicants and submit the within 02 months.

In compliance of the Hon'ble NGT orders, a meeting of the committee was held on 30.12.2022 in BBMB Nangal within Sh. Sanjeev Kumar, complainant also attended the meeting and was asked to submit the grievances. During the meeting, while deliberating the issue of illegal cutting of tress, the Department of Forest, Himachal Govt. has claimed the ownership right of the land where the illegal tree cutting has taken place and further, informed that BBMB has sold the land to them in 1950. Further, the BBMB has claimed that there was no such selling of land approx. 126 acres to the Himachal Govt. as per their record. The committee has also visited the site to verify the contents of complaint regarding tree cutting.

In view of above, after looking into the situation and the concern of the complainant, the committee has decided as under:

1. The Forest Department Himachal Pradesh was directed to pursue the case with Police Department Punjab as per Forest Laws and other Rules immediately.
2. The sub-committee may be constituted to resolve the dispute of the land consisting of DFO, Punjab & Himachal Pradesh, BBMB, Police Department, District Revenue Officer Punjab and Himachal Pradesh.
3. The sub-committee will submit its report to the joint committee within one month.


20/12/2022

Office of Deputy Commissioner, Rupnagar

Date - 12/01/23

No. 148

Office Order

In pursuance of 1st meeting of the Joint Committee formed by the Hon'ble NGT in OA no. 882/2022 titled as Sanjeev Kumar Vs Deputy Commissioner, Rupnagar & Ors. which was held on dated 30.12.2022, the sub-committee is hereby constituted for necessary co-ordination with the officers of Una, Himachal Pradesh in scrutinizing of the land records on 17th, 18th and 19th January, 2023.

The members of the sub-committee are as under:

Sr. No.	Designation	
1	District Revenue Officer, Rupnagar	Convener
2	Tehsildar Nangal	Member
3	Executive Engineer, BBMB	Member
4	District Forest Officer, Rupnagar	Member
5	Station Head Officer, Police Station, Nangal	Member

The above sub-committee will submit the report to the Nodal Officer i.e. Environmental Engineer, PPCB of joint committee so that the final factual report may be submitted in the Hon'ble NGT.

Deputy Commissioner,
Rupnagar.

Endst No. 149-160

Dated: 12/01/23

A copy of above is forwarded to:

1. The Principal Chief Conservators of Forest, Governments of Punjab for information please.
2. The Principal Chief Conservators of Forest, Hoff, Himachal Pradesh for information please.
3. The District Revenue Officer, District Rupnagar for further necessary action and compliance.
4. The Tehsildar Nangal for further necessary action and compliance.
5. The Executive Engineer, BBMB for further necessary action and compliance.
6. The District Forest Officer, Rupnagar for further necessary action and compliance.
7. The Station Head Officer, Police Station, Nangal for further necessary action and compliance.
8. The Executive Engineer, Department of PWD (B&R), Rupnagar for information.
9. The Additional Superintending Engineer, BCL, Township Nangal Bhakhra Beas Management Board (BBMB) for information.
10. The Divisional Forest Officer Una, District Una for information.
11. The District Revenue Officer, Una, District Una (HP) for information.
12. The Tehsildar Una for information.

Deputy Commissioner,
Rupnagar.

ND-103/RCA 25

18-1-23

NGT 882/2022

OFFICE OF THE DISTRICT COLLECTOR, UNA DISTRICT (H.P.)
ORDER

In the pursuance of 1st meeting of the Joint Committee- formed by the Hon'ble NGT in OA no. 882/2022 titled as Sanjeev Kumar Vs Deputy Commissioner, Rupnagar & Ors. which was held on dated 30.12.2022, the following sub-committee is constituted for necessary coordination with the officers nominated by the Deputy Commissioner Rupnagar vide their office order No. 148 dated 12.01.2023 in scrutinizing the land records involved in the matter and ensuring the demarcation of land in possession of HP Forest Department in Nangal on 17th, 18th and 19th January, 2023.

The members of the sub-committee are as follows:

Sr. No.	Designation
1.	The District Revenue Officer, Una
2.	The Divisional Forest Officer, Una
3.	The Tehsildar Una

The following Officials will assist the sub- committee:-

1. The Naib-Tehsildar Land Reforms O/o the Deputy Commissioner Una, District Una (H.P.).
2. The Naib-Tehsildar Mehatpur Basdehra, District Una (H.P.).
3. The Sadar Kanungo O/o Deputy Commissioner Una, District Una (H.P.).
4. Sh. Rajesh Kumar, Office Kanungo O/o Deputy Commissioner Una, District Una (H.P.).
5. Smt. Gagandeep Kaur, Patwari, Patwar Circle Charatgarh-I, Sub-Tehsil Mehatpur Basdehra, District Una (H.P.).
6. Sh. Gurdev Singh Patwari, Patwari, Patwar Circle Dehlan-I, Sub-Tehsil Mehatpur Basdehra, District Una (H.P.).

The above sub-committee will submit its detailed separate report to the undersigned so that final factual report in the matter before Hon'ble NGT in above titled case may be filed.

Raghav Sharma (IAS)
Deputy Commissioner,
Una, Distt. Una (H.P.).

Dated 13th January, 2023

Endst. No 74-82 /DRO/LR

Copy forwarded to:-

1. The Principal Chief Conservator of Forest, Government of Punjab for information please.
2. The Principal Chief Conservator of Forest, Hoff, Himachal Pradesh for information please.
3. The Deputy Commissioner Rupnagar, Punjab for information please.
4. The District Revenue Officer Una, District Una (H.P.) for information & necessary action.
5. The Divisional Forest Officer Una, District Una for information and necessary action.
6. The Tehsildar Una, District Una (H.P.) for information & necessary action.
7. The Executive Engineer, Department of PWD (B&R), Rupnagar for information.
8. The Additional Superintending Engineer, BCL, Township Nangal Bhakhra Beas Management Board (BBMB) for information.
9. All the above officers/officials for necessary compliance.

Deputy Commissioner,
Una, Distt. Una (H.P.)

ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਰੂਪਨਗਰ
(ਸਦਰ ਕਾਨੂੰਗੋਸ਼ਾਖਾ)

N/A 8826

ਸੇਵਾਂ ਵਿਖੇ

ਵਾਤਾਵਰਨ ਇੰਜੀਨੀਅਰ,
ਪੀ.ਪੀ.ਸੀ.ਬੀ,
ਰੂਪਨਗਰ।

ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ, ਖੇਤਰੀ ਦਫਤਰ, ਰੂਪਨਗਰ
ਸ:ਵਾਤਾ:ਇੰਜ.-1/2/3/ਸੀ.ਸਹਾ./ਜੂਨੀ.ਸਹਾ./ਕਲਰਕ
ਨਵੀਂ ਡਾਕ

ਵਾਤਾਵਰਨ ਇੰਜੀਨੀਅਰ
ਮਿਤੀ
08/2

ਨੰਬਰ 520 /ਨ.ਸ.ਕ-2/ਮਿਤੀ 8/2/23 ਡਾਇਰੀ ਨੰ:

ਵਿਸ਼ਾ:-

ਪਿੰਡ ਨਿੱਕੂ ਨੰਗਲ ਹ.ਬ. ਨੰ 282 ਤਹਿਸੀਲ ਨੰਗਲ ਦੇ ਪ੍ਰਦੇਸ ਸਰਕਾਰ ਮਕਬੂਜਾ ਟਿੱਬਰ ਮਾਰਕੀਟ ਦੇ ਰਕਬੇ ਦੀ ਸਬ ਕਮੇਟੀ ਵੱਲੋਂ ਕੀਤੀ ਗਈ ਕਾਰਵਾਈ ਸਬੰਧੀ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਸਬੰਧੀ ਮਾਨਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਰੂਪਨਗਰ ਜੀ ਦੇ ਹੁਕਮ ਨੰ 148 ਮਿਤੀ 12/01/2023 ਰਾਹੀਂ ਗਠਿਤ ਕੀਤੀ ਗਈ ਸਬ ਕਮੇਟੀ ਜਿਸ ਸਬੰਧੀ ਮਿਤੀ 17, 18, 19 ਜਨਵਰੀ 2023 ਨੂੰ ਜੁਆਇੰਟ ਮੀਟਿੰਗਾਂ ਕੀਤੀਆਂ ਗਈਆਂ ਅਤੇ ਮੀਟਿੰਗ ਦੀ ਕਾਰਵਾਈ ਅਨੁਸਾਰ ਉਕਤ ਰਕਬੇ ਦੀ ਤਹਿਸੀਲਦਾਰ ਨੰਗਲ ਵੱਲੋਂ ਮਿਤੀ 23/01/2023 ਨੂੰ ਨਿਸ਼ਾਨਦੇਹੀ ਕਰਵਾਈ ਗਈ। ਉਕਤ ਕਮੇਟੀ ਦੀ ਕਾਰਵਾਈ ਰਿਪੋਰਟ ਅਤੇ ਤਹਿਸੀਲਦਾਰ ਨੰਗਲ ਵੱਲੋਂ ਕਰਵਾਈ ਗਈ ਨਿਸ਼ਾਨਦੇਹੀ ਦੀ ਰਿਪੋਰਟ ਆਪ ਜੀ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਅਗੇਰੀ ਯੋਗ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜੀ ਜਾਂਦੀ ਹੈ ਜੀ।

ਨੱਥੀ -: ਉਕਤ ਅਨੁਸਾਰ।

ਜਿਲਾ ਮਾਲ ਅਫਸਰ-ਕਮ-
ਕਨਵੀਨਰ, ਸਬ ਕਮੇਟੀ
ਰੂਪਨਗਰ

ਪਿੱਠ ਅੰਕਣ ਨੰਬਰ/ਨ.ਸ.ਕ.1/ਮਿਤੀ

ਇਸ ਦਾ ਇੱਕ ਉਤਾਰਾ

- ਡਵੀਜਨਲ ਫਾਰੇਸਟ ਅਫਸਰ, ਉਨਾ ਨੂੰ ਉਕਤ ਮੀਟਿੰਗ ਦੀ ਕਾਰਵਾਈ ਅਤੇ ਨਿਸ਼ਾਨਦੇਹੀ ਦੀ ਰਿਪੋਰਟ ਦੀ ਕਾਪੀ ਸੂਚਨਾ ਹਿੱਤ ਭੇਜੀ ਜਾਂਦਾ ਹੈ।

ਜੀ।

ਜਿਲਾ ਮਾਲ ਅਫਸਰ-ਕਮ-
ਕਨਵੀਨਰ, ਸਬ ਕਮੇਟੀ
ਰੂਪਨਗਰ

27

Proceedings of the Joint Sub Committee formed by the Deputy Commissioner Rupnagar on 12.01.2023 in OA No 882/2022 pending in Hon'ble NGT.

A Subcommittee of undersigned, DFO Rupnagar, Xen BBMB, Tehsildar Nangal & SHO Nangal was formed by DC Rupnagar to coordinate and scrutinize the Revenue Record of village Nikku Nangal in coordination with the officers of Una, Himachal Pradesh to determine the ownership of the land from where the trees were cut.

17th Jan - DRO Una, Tehsildar Una along with 7- 8 members visited my office and after detailed deliberations we started to check revenue record since 1950 of village Nikku Nangal.

Jama Bandi of 1954 in Urdu was checked in which all Khasra numbers stands by the name of private owners. Then get an Award number 132/H dated 19.10.1954 passed by land acquisition officer Bhakra and NANGAL project, Ambala city which was passed on basis of a notification number 7665 /B dated 12.10.53 under section 4 of Land Acquisition Act by which 34.01 acre land was acquired.

18th January- Then it is found that mutation number 3214 was entered on 23. 02.1990 in favor of Provincial Government and in position column Mukhbuja Timber market was entered for all 130 Khasra numbers comprised 351K - 10M. Later on this mutation number 3214 was incorporated in Jama Bandi of 1997-98 of village Nikku Nangal Hadbast number 282.

19 January- It is worth to mention that in zamabandi year 2017-18 all number Khasra in question except 478 (3-18), 479/1 (1-0), 3316/49/1 (0-5), 418 (0-17) are entered in possession column by name Makbuja Nehri Mehkma in the revenue record.

From the above said facts it is clear that all Khasra numbers are entered by name of provincial government but in possession column it is still being reflected as

makbuja timber market in favor except four Kasara numbers where it is being reflected as Makbuja Nehri Mehkma.

Xen BBMB Sh Rajesh Vashisht who came present but BBMB personnel has no detail of khasra numbers but asked them to furnish details so that the problem can be fixed and found in near future.

DFO Rupnagar Sh. Harjinder Singh also came present and raised a point that still demarcation requested by DFO Una Himachal Pradesh dated 17.11.22 is not acted upon. He also told that he had already furnished them assessment of fallen trees on request of DFO Unna.

Kanugo & Patwari Halka is directed to conduct the demarcation as within 3 days up to Monday to determine the ownership of the land. NAIB Tehsildar Nangal Sh Neeraj Kumar who is present is requested to monitor the demarcation in coordination with the forest officers Una & BBMB authority to sort out the issue.

Sh. Danishveer Singh SHO Nangal also came present is asked to ensure demarcation to be completed without any problem and to ensure to act upon the directions given by the Deputy Commissioner.

Harjinder Singh
19.1.2023
Tehsildar SMDV
DFO Rupnagar

19.1.2023
Tehsildar
Nangal

19/1/23
EX RAJESH VASHIST
Xen BBMB

19.1.23
DANISH VEER SINGH
SHO, PS Nangal
(88725 - 25752)

13/1/23
DFO Rupnagar

Pa...

ਮਿਤੀ 19/11/23 ਦੇ ਤਰਜ਼ਾਂ ਮਾਨੁਸ਼ਾਹ ਕਾਨੂੰਗੋ ਕਮਰ ਸਿੰਘ
 ਨੂੰ ਦਰਖਤ ਕਰੇ ਹਾਸੀ ਜਗਾ ਦੀ ਸਿਫ਼ਾਇਤੀ ਵੀਡੀਓ ਦੀ ਸਿਫ਼ਾਈ ਕਾਨੂੰਗੋ
 ਸਿੰਘ ਨੂੰ ਤਸਵੀਰਵਾਰ ਮਿਤੀ 24/11/23 ਨੂੰ ਦਿੱਤਾ ਦਰਖਤ/ਦਰ
 ਖਾਪਤ ਕੋਈ। ਸਿੰਘ ਮਾਨੁਸ਼ਾਹ ਦਰਖਤ ਦੁਆਰਾ ਕਰਦੇ ਖਰਚੇ 478 ਮਿਨ
 ਡੀ 494 ਨੂੰ ਸਿੰਘ ^{ਮਾਸਕੀ} ਵਿਕਾਸ ਜਗਾਂਦੀਪੀ 2017-18 ਮਾਨੁਸ਼ਾਹ
 ਪ੍ਰੋਜੈਕਟ ਗੋਰਮਿੰਟ ਦਾ ਖਾਸਾ ਕਮਿਸ਼ਨ ਇਕ ਮਹਿੰਗਾ ਪਿੰਡ 1/2

ਮੁੱਲ ਖਾਤਾ ਨੰਬਰ 108/275 ਇਕ 478 ਮਿਨ ਮਾਸਕੀ ਪ੍ਰੋਜੈਕਟ ਗੋਰਮਿੰਟ
 ਦੀ 1/2 ਪਹਿਲਾਂ ਖਾਸਾ ਕਮਿਸ਼ਨ ਇਕ ਮਾਨੁਸ਼ਾਹ ਮਹਿੰਗਾ ਲਿਖਿਤ ਦਰਖਤ
 ਸਿੰਘ ਦੀ ਵਾਪੀ ਨਾਮ ਨੰਬਰ 1/2

Sum
 24/11/23
 DRO R.P.

ਪ੍ਰੋਜੈਕਟ ਦੀ ਵਾਪੀ ਮਾਨੁਸ਼ਾਹ ਕਾਨੂੰਗੋ ਸਿੰਘ ਨੂੰ 1/2

Sum
 24/11/23
 DRO R.P.

E 1969666/RIA
25/12/23



R. I. A. BRAN	
D. C.	
	ARO / SK
Suppl.	
Date	24-1-2023

30

ਦਫਤਰ ਤਹਿਸੀਲਦਾਰ, ਨੰਗਲ ਜਿਲ੍ਹਾ ਰੂਪਨਗਰ।

ਨੰਬਰ.../.....

ਮਿਤੀ 23-1-2023

ਸੇਵਾ ਵਿਖੇ

✓ ਜਿਲ੍ਹਾ ਮਾਲ ਅਫਸਰ,
ਰੂਪਨਗਰ।

ਵਿਸ਼ਾ

ਪਿੰਡ ਨਿੱਕੂ ਨੰਗਲ ਹ.ਬ.ਨੰਬਰ 282 ਤਹਿਸੀਲ ਨੰਗਲ ਦੇ ਰਕਬੇ ਦੀ ਨਿਸ਼ਾਨਦੇਹੀ ਕਰਨ ਸਬੰਧੀ।

ਹਵਾਲਾ

ਆਪ ਜੀ ਦੇ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰਬਰ 181/ਨ.ਸ.ਕ.-2 ਮਿਤੀ 19-1-2023 ਦੇ ਸਬੰਧ ਵਿੱਚ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਤੇ ਹਵਾਲਾ ਅਧੀਨ ਪੱਤਰ ਦੇ ਸਬੰਧ ਵਿੱਚ ਆਪਜੀ ਨੂੰ ਭੇਜਕੇ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਆਪਜੀ ਦੇ ਹੁਕਮਾਂ ਅਨੁਸਾਰ ਪਿੰਡ ਨਿੱਕੂ ਨੰਗਲ ਹ.ਬ.ਨੰਬਰ 282 ਤਹਿਸੀਲ ਨੰਗਲ ਦੇ ਰਕਬੇ ਦੀ ਨਿਸ਼ਾਨਦੇਹੀ ਗਿਰਦਾਵਰ ਹਲਕਾ ਨੰਗਲ ਤੋਂ ਕਰਵਾਈ ਗਈ। ਗਿਰਦਾਵਰ ਹਲਕਾ ਦੀ ਰਿਪੋਰਟ ਜੋ ਨਾਲ ਨੱਥੀ ਹੈ ਦੇ ਅਧਾਰ ਤੇ ਗਿਰਦਾਵਰ ਹਲਕਾ ਵਲੋਂ ਵਣ ਵਿਭਾਗ ਹਿਮਾਚਲ ਪ੍ਰਦੇਸ਼ ਦੇ ਕਰਮਚਾਰੀ ਕੁਲਦੀਪ ਚੰਦ ਕਾਨੂੰਗੋ (ਹਾਇਰ ਕੀਤਾ) ਵਣ ਵਿਭਾਗ, ਮਨਜੀਤ ਸਿੰਘ ਵਣ ਗਾਰਡ, ਨੇਕ ਚੰਦ ਡਿਪਟੀ ਰੇਂਜਰ ਅਤੇ ਰਾਹੁਲ ਕੁਮਾਰ ਠਾਕੁਰ ਵਣ ਰੇਂਜ ਅਫਸਰ ਵਣ ਵਿਭਾਗ ਹਿਮਾਚਲ ਪ੍ਰਦੇਸ਼ ਦੀ ਹਾਜ਼ਰੀ ਵਿੱਚ ਨਿਸ਼ਾਨਦੇਹੀ ਕੀਤੀ ਗਈ। ਮੌਕਾ ਪਰ ਗਿਰਦਾਵਰ ਹਲਕਾ ਵਲੋਂ ਖਸਰ ਨੰਬਰ 478-494 ਕਾਇਮ ਕੀਤਾ ਗਿਆ। ਜਿਸ ਵਿੱਚ ਦਰੱਖਤ ਸਫੈਦਾ ਕੱਟੇ ਪਾਏ ਗਏ ਹਨ। ਜਿਸਦੀ ਮਾਲਕੀਅਤ ਮੁਤਾਬਿਕ ਰਿਕਾਰਡ ਮਾਲ ਜਮਾਂਬੰਦੀ 2017-2018 ਅਨੁਸਾਰ ਖੇਵਟ ਖਤੋਨੀ ਨੰਬਰ 108/277 ਨੰਬਰ ਖਸਰਾ 478 ਮਿਨ, 494 ਦੀ ਮਾਲਕੀ ਪਰਵੈਨਸ਼ੀਅਲ ਗੌਰਮਿੰਟ ਖਾਨਾ ਕਾਸ਼ਤ ਮਕਬੂਜਾ ਮਹਿਕਮਾ ਟਿੰਬਰ ਮਾਰਕੀਟ ਦਰਜ ਹੈ।

ਨੰਬਰ ਖਸਰਾ 478 ਮਿਨ ਬਾਕੀ ਮੁਤਾਬਿਕ ਮਾਲ ਰਿਕਾਰਡ ਜਮਾਂਬੰਦੀ ਸਾਲ 2017-2018 ਅਨੁਸਾਰ ਖਾਤਾ ਨੰਬਰ 108/275 ਵਿੱਚ ਮਲਕੀਅਤ ਖਰਵੈਲਸ਼ਨ ਗੌਰਮਿੰਟ ਮਕਬੂਜਾ ਮਹਿਕਮਾ ਨਹਿਰ ਦਰਜ ਹੈ।

ਰਿਪੋਰਟ ਆਪਜੀ ਨੂੰ ਅਗਲੀ ਯੋਗ ਕਾਰਵਾਈ ਲਈ ਪੇਸ਼ ਹੈ ਜੀ।

ਨੱਥੀ: ਉਕਤ ਅਨੁਸਾਰ

Provincial.

ਤਹਿਸੀਲਦਾਰ,
ਨੰਗਲ

ਸ਼੍ਰੀਮਾਤ ਜੀ

ਸਾਹਿਬਜ਼ਾਦਾ ਸਮਾਜਿਕ ਸੇਵਾ ਪੇਸ਼ ਕਰਕੇ 3/ ਜਨਵਰੀ 2023
ਦੇ ਨਾਂ 'ਤੇ ਅੰਮ੍ਰਿਤਸਰ ਸ਼ਹਿਰ ਵਿਖੇ
ਦਿੱਤਾ ਗਿਆ ਪਿੰਡ ਨੰਬਰ 22 ਕਮਰ ਨੰਬਰ 23 ਅਤੇ ਨਿੱਕੇ ਦੇ ਨਾਂ 'ਤੇ
ਦੀ ਸੇਵਾ ਸੇਵਾ ਨਿੰਮੀ 23-1-23/ਪਿੰਡ ਨੰਬਰ 22 ਕਮਰ ਨੰਬਰ 23
ਦੇ ਨਾਂ 'ਤੇ ਵਿਆਹ ਕਰਵਾ ਕੇ ਇਸਦੀ ਪੁਸ਼ਟੀ ਕਰਵਾਈ ਗਈ ਹੈ।
ਦੀ ਸੇਵਾ ਸੇਵਾ ਨਿੰਮੀ 23-1-23/ਪਿੰਡ ਨੰਬਰ 22 ਕਮਰ ਨੰਬਰ 23

(1) ਜਿਸ ਤੇ ਅੰਮ੍ਰਿਤਸਰ 490 ਪਿੰਡ ਨੰਬਰ 22 ਕਮਰ ਨੰਬਰ 23 ਦੇ ਪੰਨਿਆਂ
ਦੇ ਅੰਮ੍ਰਿਤਸਰ 490 ਕਮਰ ਨੰਬਰ 23 ਦੇ ਪੰਨਿਆਂ ਦੇ ਨਾਂ 'ਤੇ
ਵਿਆਹ ਕਰਵਾ ਕੇ 2017-18 ਵਿੱਚ ਸੇਵਾ ਸੇਵਾ ਨਿੰਮੀ 23-1-23
ਦੇ ਨਾਂ 'ਤੇ

(2) ਅੰਮ੍ਰਿਤਸਰ 490 ਕਮਰ ਨੰਬਰ 23 ਦੇ ਪੰਨਿਆਂ ਦੇ ਅੰਮ੍ਰਿਤਸਰ
478-494 ਦੇ ਨਾਂ 'ਤੇ ਕਮਰ ਨੰਬਰ 23 ਦੇ ਪੰਨਿਆਂ ਦੇ ਨਾਂ 'ਤੇ
ਪਾਏ ਗਏ ਨਿੰਮੀ ਦੇ ਨਾਂ 'ਤੇ ਵਿਆਹ ਕਰਵਾ ਕੇ 2017-18
ਦੇ ਨਾਂ 'ਤੇ 108 ਅੰਮ੍ਰਿਤਸਰ 478/ਕਮਰ ਨੰਬਰ 23 ਦੇ
ਨਿੰਮੀ ਪੇਸ਼ ਕਰਕੇ ਇਸਦੀ ਪੁਸ਼ਟੀ ਕਰਵਾਈ ਗਈ ਹੈ।

(3) ਅੰਮ੍ਰਿਤਸਰ 478/ਕਮਰ ਨੰਬਰ 23 ਦੇ ਨਾਂ 'ਤੇ ਵਿਆਹ ਕਰਵਾ ਕੇ
2017-18 ਦੇ ਨਾਂ 'ਤੇ 108 ਦੇ ਨਾਂ 'ਤੇ ਵਿਆਹ ਕਰਵਾ ਕੇ
ਨਿੰਮੀ ਦੇ ਨਾਂ 'ਤੇ ਵਿਆਹ ਕਰਵਾ ਕੇ 2017-18 ਦੇ ਨਾਂ 'ਤੇ

Signature
23/1/23

Signature
23-1-23

Signature
ਕਮਰ ਨੰਬਰ 23

Kuldeep Chand
1cgo Forest una (H.P.)

ਕਮਰ ਨੰਬਰ 23
ਨਿੰਮੀ

Signature
23/1/2023

Signature

ਕਮਰ ਨੰਬਰ 23
ਨਿੰਮੀ

ਕਮਰ ਨੰਬਰ 23
ਨਿੰਮੀ

From

The Deputy Commissioner,
Una, Distt. Una (H.P).

To

- (1) The Environmental Engineer,
Punjab Pollution Control Board
Rupnagar, Punjab.
- (2) The Regional Officer,
H.P. State Pollution Control Board
Una, District Una (H.P.).

No 351-52/DRO/LR

Dated Una, the 27th February, 2023

Sub: Regarding orders passed by Hon'ble NGT in OA No. 882/2022 dated 19/12/2022 titled as Sanjeev Kumar V/s Deputy Commissioner, Rupnagar & Ors.

Sir,

Please refer to the subject cited above.

In compliance of 1st meeting of the Joint Committee- formed by the Hon'ble NGT in OA No. 882/2022 tilted as Sanjeev Kumar Vs Deputy Commissioner, Rupnagar & Ors. held on dated 30.12.2022, a sub-committee involving the District Revenue Officer Una, the Divisional Forest Officer Una and the Tehsildar Una, was constituted by the undersigned vide this office Order No. 74-82/DRO/LR dated 13th January, 2023 to scrutinize the revenue records pertaining to this matter and to ensure the demarcation of land in possession of Himachal Pradesh Forest Department in Nangal, Punjab.

Report of Sub-Committee:

The report has been submitted by the sub-committee vide letter No. 20788 dated 15.02.2023 in this office stating that the land area measuring 34.01 acres and 0.17 acres were acquired by the Provincial Government vide notification No. 7665/B dated 19.10.1953 under Award No. 132/H & 133/H dated 19.10.1954 (**copy enclosed**) under section 6 of Land Acquisition Act at the public expense for the erection of Arial Timber Ropeway from upstream right tunnel diversion to Nangal Dam Railway Station (Timber Market) and since then the above said land was under the possession of H.P. Forest Department but the related mutation got attested in the name of "**Makbooja Mehkama Timber Market**" vide mutation No. 3214 dated 22.02.1990 (**copy enclosed**). In present scenario the above said land has been furnished with some residential buildings and a rest house of H.P. Forest Department. In addition to this, the land which is under the possession of H.P. Forest Department also bears 1500 trees approximately and they need to be protected.

It is also evident from the copy of proceeding submitted by the District Administration, Rupnagar that the disputed land involved in the matter is recorded in the name of Provincial Government under the possession of Timber Market as “**Makbooja Mehkama Timber Market**” which has been verified from the latest revenue record as inspected by the sub-committee.

The sub-committee has suggested that the following measures should be taken to curb the further violations and encroachment activities on this land.

1. The land which is having the status as “**Makbooja Mehkama Timber Market**” should be demarcated and finalized with proper boundary pillars & need to be fenced for its protection.
2. Strict action should be taken against the defaluters by the District Administration Rupnagar & Police Department Rupnagar/ Nangal.
3. Immediate help should be extended by the District Administration & Police Department Rupnagar to the Himachal Pradesh Forest Officials in order to stop & curb the further violation and encroachment activities.

Conclusion of Deputy Commissioner Una, District Una:

I am in agreement with the report of the sub-committee. Having personally visited the site, I am also of the opinion that there is a compact wooded block of green trees existing on this land which is in the nature of a forest under the possession and protection of Himachal Pradesh Forest Department. Therefore, I am making the following recommendations:

1. The land which is having the status as “**Makbooja Mehkama Timber Market**” should be demarcated and finalized with proper boundary pillars & need to be fenced for its protection.
2. Strict action should be taken against the defaluters by the District Administration Rupnagar & Police Department Rupnagar/ Nangal.
3. Immediate help should be extended by the District Administration & Police Department Rupnagar to the Himachal Pradesh Forest Officials in order to stop & curb the further violation and encroachment activities.
4. FIRs should be registered against private persons who are found to have done illegal felling of trees on this land.
5. The District Administration & Departments of Rupnagar should also not undertake any projects on this patch of land without following the due process under Forest Conservation Act, 1980 and seeking permission of Himachal Pradesh Forest Department.

You are requested to record these observations & conclusions in the report to be submitted to Hon'ble NGT.

Therefore, the final factual report complete in all aspects is submitted for your kind perusal and further necessary action please.

Yours faithfully,



Raghav Sharma (IAS)
Deputy Commissioner
Una, Distt.Una (H.P)

Endst. No /DRO/LR Dated February, 2023

Copy forwarded to:-

- (1) The Deputy Commissioner Rupnagar, Punjab for information please.
- (2) The Divisional Forest Officer Una, District Una for information.
- (3) The Additional Superintending Engineer, BCL, Township Nangal Bhakhra Beas Management Board (BBMB) information.

— Sd —

Deputy Commissioner
Una, Distt. Una (H.P.)

No. 20788
H.P. Forest Department

Dated Una, the 15/02/23

From: Divisional Forest Officer,
Una Forest Division, Una (HP).

To: The Deputy Commissioner,
Una, District Una (HP).

Subject: Order regarding constitution of Joint Committee to
scrutinize the land details involved in the OA No.
882/2022 titled as Sanjiv Kumar Vs Deputy
Commissioner, Rup Nagar & others in Hon'ble NGT.

Sir,

Kindly refer to your office order issued vide endst.
NO. 37-44/DRO/LR dated 7th January, 2023.

2. Enclosed please find herewith proceedings of the
meeting of the Joint Committee formed on the issue of Hon'ble NGT in
OA No. 882/2022 held on 17 to 19.01.2023 at Roop Nagar/Nangal to
scrutinize the land records in the matter for favour of perusal and further
necessary action please.

Encl: As above.


Divisional Forest Officer,
Una Forest Division, Una (HP).

131/NTLR
20/02/2023

PROCEEDINGS OF THE MEETING OF THE JOINT COMMITTEE FORMED BY WORTHY DEPUTY COMMISSIONER, UNA ON THE ISSUE OF HON'BLE NGT IN OA NO. 882/2022 HELD ON 17.01.2023 AT ROOP NAGAR TO SCRUTINIZE THE LAND RECORDS PERTAINING IN THE MATTER.

Following were present in the meeting:

1. District Revenue Officer, Una (HP).
2. District Revenue Officer, Rupnagar (Pb)
3. Tehsildar, Una (HP)
4. R.F.O. Una (HP)
5. Naib Tehsildar Land Reforms O/O D.C. Una (HP)
6. Naib Tehsildar, Mehatpur.
7. Deputy Ranger, Santoshgarh
8. Sadar Kanungo O/O D.C. Una (HP)
9. Shri Rajesh Kumar, Office Kanungo O/O D.C. Una.
10. Smt. Gagandeep Kaur, Patwari, Patwar Circle, Charatgarh-I
11. Shri Gurdev Singh, Patwari, Patwar Circle, Dehlan-I
12. Sh. Rohit Kumar Dhiman, Fgd, Range Assistant, Una Range
13. Shri Kuldip Chand, Kanungo (Retired) Forest Department.
14. Shri Manjeet Singh, Fgd, I/C Bangarh Beat.
- 15., Shri Sandeep, Patwari O/O DRO Rupnagar (Pb).

17th Jan, 2023.

As ordered by Worthy Deputy Commissioner, Una, the committee of District Administration, Una visited D.R.O. office Rupnagar in order to, scrutinize the revenue paper pertaining to this mater. District Revenue Officer, Rupnagar welcomed all participants present in the meeting and informed about the order dated 30.12.2022 passed by Hon'ble NGT in OA No. 882/2022 titled as Sanjeev Kumar V/S Deputy Commissioner, Rupnagar (Pb).

As per the discussion held with DRO Rupnagar viz all the members of sub-committee constituted for the purpose scrutinized the land records pertaining to matter with the help of Record Keeper O/O D.C. Rupnagar. During discussion it came to the knowledge of sub-committee that 34.01 acres & 0.17 acre land was acquired by the provincial Govt. in pursuance of Govt. Notification No. 7665/B dated 12.10.1953 under Award No. 132/H & 133/H dated 19.10.1954 (**Copy enclosed**) respectively under section 6 of Land Acquisition Act at the public expense for a public purpose namely for the erection of Aerial Timber Ropeway from upstream right tunnel diversion to Nangal Dam Railway Station (**Timber Market**) in the then village Nangal, Tehsil Una, District Hoshiarpur.

So as to check the revenue Record, Nakal Jamabandi for the year 1954 was checked and found that the said land was recorded in the name of original owners. Later on vide above mentioned award letter, the said land was acquired by Provincial Government and thereafter the said land was under the possession of H.P. Forest Department. But due to unknown reasons, mutation did not get attested in the name of H.P. Forest Department at that time and it was in the year 1990, when mutation was attested in the name of Makbooja Mehkama Timber Market under the mutation number 3214 dated on 22.02.1990 (**Copy enclosed**).

The revenue record for the year 1954 to 1990 shows the ownership entry in the name of original owner but the said land was under the possession of H.P. Forest Department being utilized for the purpose of Timber Market.

On this day, Sub-committee also visited the office of Tehsildar, Anandpur Sahib, Distt. Rupnagar (Pb) to scrutinize the related

revenue record but no revenue record was found in the said office and the Sub-committee then approached Tehsildar, Nangal to procure some revenue record.

On the very next day on 18th January, 2023, Sub-committee visited to the office of Tehsildar, Nangal. The matter was discussed with the Naib Tehsildar, Nangal and other Revenue officials i.e. Patwari and Kanungo of Patwar Circle Nikku Nangal at length. Naib Tehsildar Nangal apprized that no such information pertaining to this matter is available in the office of Tehsildar, Nangal. Sub-committee further visited Patwar Circle Nikku Nangal and obtained latest nakal jamabandi and nakal lattha from the concerned officials. Perusal of the latest revenue record it was verified that the land was recorded in the name of Provincial Government under the possession of Timber Market.

Later on Sub Committee visited the site and was found that at present this site is possessed by H.P. Forest Department under Una Forest Division and a Rest House, some other residential buildings and forest land with vegetation which is completely managed by H.P. Forest Department **(Photo copies of property tax/electricity charges/water charges etc. being paid by the department are enclosed herewith).**

On the request by this Sub Committee, District Administration, Rupnagar also submitted the proceedings of the meeting of their Sub-committee in which the said land has been recorded in the name of Provincial Government and in column of possession "Makbooja Mehkama Timber Market". **(Copy enclosed).**

Sub Committee further noticed that as per record of D.F.O. Una, there have been recurrent episodes of felling of green trees on this land without taking any approval. During the year 2018, 30 (Thirty) trees were illegally felled for the construction of illegal road by P.W.D. (B&R) Rupnagar and local contractor without taking any permission from H.P. Forest Department and recently 23 trees (twenty-three) were also illegally felled by Van mafia from the said land with the connivance of local people. H.P. Forest Department also made lot of correspondence with Punjab District Administration, Rupnagar, local Revenue officials, Nangal, E-XEN PWD (B&R), Forest Department, Rupnagar, Police Department, Rupnagar/Nangal etc., but nothing concrete happened regarding stopping of green felling and encroachment of land (**Photo copies of correspondence with various departments of Punjab Government are enclosed herewith**).

Therefore the sub Committee is of the opinion that the area of 34.18 acre which is under the possession of Forest Department has around 1500 trees and it is in nature of compact wooded Block and concrete measures are required for protecting the green trees on this land by taking following measures:


1. The land having status as “**Makbooja Mehkama Timber Market**” be demarcated and finalized with proper boundary pillars. The area should be fenced for its protection.
2. Strict action should be taken by Rupnagar District Administration & Police Department, Rupnagar/Nangal against the defaulters.

3. Immediate help should be extended by Rupnagar District Administration and Police Department to the H.P. Forest officials to stop the further violation and encroachment activities.

Finally sub Committee appreciated and extended heartfelt gratitude towards District Administration Rupnagar, especially D.R.O. Rupnagar and other Revenue staff for providing necessary assistance during the visit of Sub Committee.

(1)

 Joginder Patial
 District Revenue Officer,
 Una, District Una (H.P.)

2.

 D.F.O.
 Divisional Forest Officer
 Una Forest Division, Una (H.P.)

3.

 I.E.S.ILDAR
 Tehsildar
 UNA.

**Copy of award number 132/H and
133/H**

In pursuance of Govt. notification No 7665/B dated 12-10-53 U/s 4 of L.A. Act and as declared U/s 6 of the L.A. Act vide declaration No 66 date 29-1-1954 Government required 34.01 acres of land at the public expense for a public purpose namely for the erection of Aerial Timber Rope from up stream Right-Diversion Tunnel to Wang Sam Railway station (Timber Market) in village Nongal, Tehsil Una Dist. Hoshiarpur.

MEASUREMENT

The area entered in the Govt. declaration is 34.01 acres while as measured by field staff it comes to 33.46 acres. The decrease in the area by 0.55 acres is negligible. The area for which the award is to be announced is given classwise as below:-

1. Barani Yak Fasli Awal	261-17
2. Banjar Jadid	16-14
3. Banjar Audim	55-5
4. Chan Munkin	18-17
	<hr/>
	352-13

MARKET VALUE

The owners and interested persons appeared before me state that they

be paid compensation at the same rates at which they have already been awarded in this village for the land coming under the Power House and Canal etc. The N.T.A and the D.C. L.A. have both proposed the following rates on the basis of the awards already announced by my predecessor in this village:-

1. Barani Yak Fasli Awal. Rs 1054/- per acre.
2. Banjar Tadid. Rs 250/- per acre.
3. Banjar Eudim. Rs 200/- per acre.
4. Banjar Muntein. Rs 100/- per acre.

Two sale transactions took place in this village relating to Barani Yak Fasli Dom class of land during the period of five years preceding the date of publication of notification up to of the L.A. Act. An area of 1 Kanal, 19 Marlas was sold for Rs 550/- according to these sale transactions the average price worked out to Rs 2973/- per acre. The area relating to these sale transactions is situated close to the village abadi as reported by the N.T.A. Moreover the parties are the same in both these transactions. It is just possible that the vendee might have paid higher price in order to acquire more land as it is evident from the mutations

10.

(5)

44

Annexure-1
relating to these sale transactions. According to mutation No. 1248, the price of land works out to Rs 166/11/- per Kanal, whereas according to mutation no 1324 it works out Rs 333/5/- which is almost double the amount represented by the former mutation. Therefore in view of the facts stated above, these sale transactions cannot be made a basis for the evaluation of the land to be acquired. The rates proposed by the N.T.A and the D.C.L.A are fair and reasonable and I announce accordingly. There is no well and fruit tree in the land in question.

STRUCTURES

There are some katcha pucca houses on the land to be acquired, but no provision has been made for their compensation in the sanctioned estimate. The Executive Engineer concerned in this Memo No. 5091/14, dated 17-9-1954 has intimated that a separate estimate will be sanctioned in respect of these structures. Therefore a separate award will be announced in respect of these structures on receipt of the sanctioned estimate from the Xen concerned.

MODE OF PAYMENT

The owners and interested persons will be paid compensation according to their share as entered in the Revenue Records. Mortgagees will be paid mortgage money first and the balance,

11.

45

Annexure #1

if any, will be paid to the owners. As regards compensation for Shamlat-Patti land, it will be paid to the owners according to their share as entered in the Revenue Record. As regards an apportionment of compensation between the occupancy tenants and landlords, the occupancy tenants will receive full compensation as they have acquired proprietary rights through recent legislation.

As regards compensation for Shamlat-Doh land, there is a note in the statement No. 2 on the file that mutation No. 1373 relating to the partition of the said land has been entered in pursuance of court's order and that it has not been declared so far. Therefore the compensation for Shamlat-Doh land will be deposited under the Head "Revenue Deposit" in the Treasury and its payment will be made after the decision of the said mutation.

As regards compensation of Provincial Government land, it will be paid through book transfer. As regards the compensation of the land which is being held by certain persons on account of Shamlat Arth, it will be paid to them as agreed upon by the interested persons.

DATE OF POSSESSION
The department took possession of the land on 9-5-1954 as reported by the S.C.A.

The owners and interested persons will be paid interested @ 4% per annum from that date. They will also be entitled to receive 15% compulsory acquisition charges on the market-value of the land.

LAND REVENUE REDUCTION

There will be land revenue reductions of Rs 42/- from the Khasra Rent-Roll of the village w.e.f. 1st Kharif 1954.

Land will pass to Govt. Free of all encumbrances. Subject to these remarks my award stands as follows:-

1. Baramiyak	261-17	1054/- per acre	Rs 26185-0-0
2. Banjar Jaidid	16-14	250/- per acre	Rs 396-2-0
3. Banjar Qudim	55-52	200/- per acre	Rs 1048-6-0
4. Cair Mukim	18-11	100/- per acre	Rs 178-13-0
	<u>352-13</u>		<u>27808-5-0</u>
15% compulsory acquisition charges			Rs 4171-4-0
Interest @ 4% per annum for 5 months			Rs 31979-9-0
			533-0-0
			<u>32512-9-0</u>

Say Rs 32513

Announced
19-10-1954
Camp Nangal Townships

Sd/-
Land Acquisition Officer
Bhakra + Nangal Project

No 5897-99 dated 4-11-1954

Copy forwarded to the Collector,
Hoshiarpur Executive Engineer,
Bhakhara Dam Division and
D.C.L.A. Nangal Township,
for information.

sdl
Land Acquisition Officer,
Bhakhara & Nangal Project.
Ambala City.

Ke
8.XII.53

In pursuance of Govt. notification No. 7810/BD dated 16-6-1953 u/s 4 of the L.A. Act and as declared u/s 6 of the L.A. Act wide declaration No. 2720/BD/456/46, dated 24-3-1954 Govt. required 0.17 acre of land at the public expense for a public purpose, namely for the erection of Aerial Timber Ropeway from upstream Right Tunnel Diversion to Mangal Dam Railway Station from R.D. 0 to R.D. 8998 and R.D. 12000 12474 in village Mangal, Tehsil Una, District Hoshiarpur.

MEASUREMENT

The area entered in the Government declaration is 0.17 acre while as measured by the field staff it comes to 0.16 acre. The decrease in the area by 0.01 acre is negligible. The area for which the award is to be announced is given

Classwise as below:-

1. Barani Do Fasli Anul	0 - 1
2. Barani Do Fasli Dom	0 - 6
3. Barani Yak Fasli Anul	0 - 12
4. Banjar Qudim	0 - 11
5. Cair Mumkin	0 - 4
	<hr/>
	1 - 14

MARKET VALUE

The owners and interested persons who appeared before me stated that they should be paid compensation at the same rate at which it was paid to them for their lands already acquired by Government. The N.T.A and the D.C.L.A have recommended the following rates on the basis of the award already announced in this village and the adjoining villages Hambawal and Dabeta.

- | | |
|--------------------------|---------------------|
| 1. Barami of Fasli Awal | Rs 1400/- per acre. |
| 2. Barami of Fasli Dom | Rs 1200/- per acre. |
| 3. Barami Yek Fasli Awal | Rs 1050/- per acre. |
| 4. Banjar Gudam | Rs 200/- per acre. |
| 5. Chai munkin | Rs 100/- per acre. |

Two sale transactions took place in the village relating to Barami Yek Fasli Dom clan of land during the period 5 years preceding the date of publication of notification u/s 4 of the L.A. Act. An area of 1 kanal 19 marlas was sold for Rs 550/- according to these sale transactions the average price works out to Rs 2973/- per acre. The area relating to these sale transactions is situated close to the village Abadi as reported by the N.T.A. Moreover the parties are

the same in both these transactions. It is just possible that the vendor might have paid higher price in order to acquire more land as it is evident from the mutations relating to these sale transactions. According to mutation no 1248 the price of land works out to Rs. 166/11/- per kanal, whereas according to mutation no 1324 it works out to Rs 333/5/- which is almost double the amount represented by the former mutation. These fore in view of the facts stated above, these sale transactions cannot be made a basis for the evaluation of the land to be acquired. No Barani Dofasli Awal and Barani Dofasli Dom class of land has been acquired in this village so far, but in the adjoining villages Hambawal and Debeta, Rs 1100/- and Rs 1200/- per acre for Barani Dofasli Awal and Barani Dofasli Dom respectively have been paid for the land acquired by the Irrigation Department. As the quality of these classes of land is similar to those of the land in the adjoining villages of Hambawal and Debeta, the rates proposed by the N.T.A and D.C.A for the various classes of land in this village are fair reasonable. I therefore announce accordingly.

There is no but, well and fruit-trees in the land to be acquired.

MODE OF PAYMENT

The owners and interested persons will be paid compensation according to their areas as entered in the Revenue Record. Mortgagees will be paid mortgage money first and the balance, if any, will be paid to the owners. As regards compensation for Shamlat Deh land, there is a note in Statement No 2 on the file that mutation No. 1373 relating to the portion of the said land has been entered in pursuance of Court's order and that it has not been decided so far. Therefore the compensation for Shamlat Deh land will be deposited under the Head "Revenue Deposits" in the Treasury and its payment will be made after the decision of the said mutation.

DATE OF POSSESSION

The Department took possession of the land on 9-5-1954 as reported by the D.C. L.A. The owners and interested persons will be paid interest @ 4% per annum from that date. They will also be entitled to receive 15% compulsory.

Amended acquisition charges on the market value of the land. (19) (11) 18.

LAND REVENUE REDUCTION NIL

Land will pass to Government free of all encumbrances, subject to these remaining award stands as follows:-

1. Barani of Fasli Anzal		
2. Barani of Fasli Anzal	0-1 @ Rs 1400/- per acre	Rs 6-10-
2. Barani of Fasli Anzal	6 @ Rs 1200/- per acre	Rs 34-3-
2. Barani of Fasli Anzal	0-12 @ Rs 1050/- per acre	Rs 60-
4. Banjar of Fasli Anzal	0-11 @ Rs 200/- per acre	Rs 10-7-
5. Banjar of Fasli Anzal	0-4 @ Rs 100/- per acre	Rs 1-14-
		<hr/>
		Rs 113-2-
		Rs 16-15-
		<hr/>
15% compul sayy acquisition charge		Rs 130-1-
		<hr/>
Interest @ 4% per annum for 5 months		Rs 2-3-
		<hr/>
		Rs 132-4-
		<hr/>
		Say Rs 132-000

Announced 19-10-1954
 Cantt Manager Mangal Township
 Land Acquisition Officer
 Bhakra Dam Project

NO 5900-2 A 4/11/54
 Copy forwarded to the collector Hoshiarpur, Executive Engineer, Bhakra Dam Division, and STLA Mangal Township for information.
 Land Acquisition Officer
 Bhakra Dam Project, Ambala

In pursuance of Govt. Notification No. 7665/B, dated 12-10-1953 U/S 4 of the L.A. Act and as declared U/S 6 of the L.A. Act vide declaration No 66 dated 29-1-1954, Govt. required 34.01 acres of land at the public expense for a public purpose, namely for the erection of Aerial Timber Rope way from upstream right diversion Tunnel to Mangal Dam Railway Station (Timber Marked) in village Mangal, Tehsil Linga Dist. Hoshiarpur.

I announced award in respect of the aforesaid land on 19-10-54. The estimate for houses situated in the aforesaid land has been received from the Executive Engineer Bhakra Dam Division. The Compensation for houses has been assessed by the Engineer of the Irrigation Department - who are experts. Therefore the Compensation assessed by them is approved. The owner and interested persons who appeared before me demanded compensation for their houses at reasonable rates. The cost of the malaka of houses has been assessed separately. Shri Naranjan Singh, Overseer Bhakra - Dam - Division has supplied me

Annexure-1

with a list of persons who have taken away Malba of their houses which is on the file. No compensation for malba will be paid to such persons as shown in the above mentioned list. Some of the owners and interested persons who have not- so far taken away malba of their houses, appeared before me and stated that- the Malba be retained by Government as they did not- need it. Therefore in case of such persons they will be compensated for malba also.

Therefore the interested persons will be paid 15% compulsory acquisition charges. They will also be entitled to receive interest @ 4% per annum from the date of the department took possession i.e. 9-5-1954. The compensation will be paid to the persons entitled as shown in the award statement- which is on the file. The detail of the compensation is given below: -

Cost of houses	Rs 3945-00
15% compulsory acquisition charges	Rs 591-12-0
Interest @ 4% per annum of 18 months	Rs 272-4-0
	<hr/>
	Rs 4809-0-0

Announced
16-11-1954
Camp Nangal township

sdt
Land Acquisition Officer,
Bhalera + Nangal Project
Ambala City
12-12-53

**Copy of mutation number 3214 dated
on 22.02.1990**

ਭਾਰਤੀ ਡਿਪਾਰਟਮੈਂਟ ਓਫ਼ ਫਾਈਨੈਂਸ ਏਂਡ ਟੈਕਸਟੀਲਜ਼
 ਡਿਪਾਰਟਮੈਂਟ ਓਫ਼ ਫਾਈਨੈਂਸ ਏਂਡ ਟੈਕਸਟੀਲਜ਼

ਕੰਪਨੀ ਨਾਮ: ਡੀ. ਡੀ. ਡੀ. ਡੀ.

ਦਫ਼ਤਰੀ ਨੰ: 1234

ਦਫ਼ਤਰੀ ਨੰ: 5678

ਦਫ਼ਤਰੀ ਨੰ: 9012

ਦਫ਼ਤਰੀ ਨੰ: 3456

ਦਫ਼ਤਰੀ ਨੰ: 7890

ਦਫ਼ਤਰੀ ਨੰ: 1234

ਦਫ਼ਤਰੀ ਨੰ: 5678

ਕ੍ਰਮ ਨੰ	ਵਿਵਰਣ	ਮਾਤਰਾ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ
1	ਮੁੱਲ															
2	ਮੁੱਲ															
3	ਮੁੱਲ															
4	ਮੁੱਲ															
5	ਮੁੱਲ															
6	ਮੁੱਲ															
7	ਮੁੱਲ															
8	ਮੁੱਲ															
9	ਮੁੱਲ															
10	ਮੁੱਲ															
11	ਮੁੱਲ															
12	ਮੁੱਲ															
13	ਮੁੱਲ															
14	ਮੁੱਲ															
15	ਮੁੱਲ															

ਕੰਪਨੀ ਨਾਮ: ਡੀ. ਡੀ. ਡੀ. ਡੀ.
 ਦਫ਼ਤਰੀ ਨੰ: 1234
 ਦਫ਼ਤਰੀ ਨੰ: 5678
 ਦਫ਼ਤਰੀ ਨੰ: 9012
 ਦਫ਼ਤਰੀ ਨੰ: 3456
 ਦਫ਼ਤਰੀ ਨੰ: 7890
 ਦਫ਼ਤਰੀ ਨੰ: 1234
 ਦਫ਼ਤਰੀ ਨੰ: 5678

FORM NO. 13

83/4-18-9-97-9,680X100-ਸ਼ਹੀਦ ਸਰਦਾਰ ਪ੍ਰ. ਸ. ਚੰਦ ਆਠਾ 1

ਗੋਬਿੰਦਗੜ੍ਹ ਜ਼ਿਲ੍ਹਾ

ਗੋਬਿੰਦਗੜ੍ਹ

ਪੇਂਸ਼ਨ ਨੰ: 282

ਦਿਵਾ:

ਮੁੱਲ

ਗੋਬਿੰਦਗੜ੍ਹ

13/3

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
		ਜ਼ਿਲ੍ਹਾ ਜ਼ਿਲ੍ਹਾ	ਪਿੰਡ	ਪਿੰਡ	ਪਿੰਡ	ਪਿੰਡ	ਪਿੰਡ	ਪਿੰਡ	ਪਿੰਡ	ਪਿੰਡ	ਪਿੰਡ	ਪਿੰਡ	ਪਿੰਡ	ਪਿੰਡ
			ਮਾਰਚ ਦਾ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	ਅਗਸਤ ਦਾ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	ਫੂਲ ਮਾਰਚ ਦਾ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	ਮਾਮੂਲੀ ਮੁੱਲ	ਮੁੱਲ ਮੁੱਲ	ਮਾਰਚ ਦਾ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	ਅਗਸਤ ਦਾ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	ਫੂਲ ਮਾਰਚ ਦਾ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	ਮਾਮੂਲੀ ਮੁੱਲ	ਮੁੱਲ ਮੁੱਲ	ਮਾਰਚ ਦਾ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	ਅਗਸਤ ਦਾ ਨਾਂ ਅਤੇ ਵੇਰਵਾ
			ਮਾਰਚ 2011-2012	ਅਗਸਤ 2011-2012	ਫੂਲ ਮਾਰਚ 2011-2012	ਮੁੱਲ ਮੁੱਲ	ਮੁੱਲ ਮੁੱਲ	ਮਾਰਚ 2011-2012	ਅਗਸਤ 2011-2012	ਫੂਲ ਮਾਰਚ 2011-2012	ਮੁੱਲ ਮੁੱਲ	ਮੁੱਲ ਮੁੱਲ	ਮਾਰਚ 2011-2012	ਅਗਸਤ 2011-2012
			ਮਾਰਚ 2011-2012	ਅਗਸਤ 2011-2012	ਫੂਲ ਮਾਰਚ 2011-2012	ਮੁੱਲ ਮੁੱਲ	ਮੁੱਲ ਮੁੱਲ	ਮਾਰਚ 2011-2012	ਅਗਸਤ 2011-2012	ਫੂਲ ਮਾਰਚ 2011-2012	ਮੁੱਲ ਮੁੱਲ	ਮੁੱਲ ਮੁੱਲ	ਮਾਰਚ 2011-2012	ਅਗਸਤ 2011-2012
			ਮਾਰਚ 2011-2012	ਅਗਸਤ 2011-2012	ਫੂਲ ਮਾਰਚ 2011-2012	ਮੁੱਲ ਮੁੱਲ	ਮੁੱਲ ਮੁੱਲ	ਮਾਰਚ 2011-2012	ਅਗਸਤ 2011-2012	ਫੂਲ ਮਾਰਚ 2011-2012	ਮੁੱਲ ਮੁੱਲ	ਮੁੱਲ ਮੁੱਲ	ਮਾਰਚ 2011-2012	ਅਗਸਤ 2011-2012

ਗੋਬਿੰਦਗੜ੍ਹ ਜ਼ਿਲ੍ਹਾ

ਗੋਬਿੰਦਗੜ੍ਹ

ਦਰਜ਼ੀ ਦੀ ਖਾਸੀ 18
ਦਰਜ਼ੀ ਦੀ ਖਾਸੀ 18 ਨਿਯਮ ਅਨੁਸਾਰੀ ਢੰਗ ਵਿੱਚ ਭਰਵੀਂ ਕੀਤੀ ਗਈ ਹੈ।

ਦਰਜ਼ੀ ਦਾ ਨਾਂ: 4871

ਜ਼ਿਲ੍ਹਾ: ਮੁਕਤਸਰ

ਦਰਜ਼ੀ ਦਾ ਪਤਾ: ਮੁਕਤਸਰ ਜ਼ਿਲ੍ਹਾ

ਕ੍ਰਮ ਨੰ.	ਵਿਸ਼ੇਸ਼ਤਾ	ਮਾਤਰਾ	ਮੁੱਲ	ਕੁੱਲ ਮੁੱਲ	ਨੋਟ
1	ਮੁਕਤਸਰ ਜ਼ਿਲ੍ਹਾ				
2	ਮੁਕਤਸਰ ਜ਼ਿਲ੍ਹਾ				
3	ਮੁਕਤਸਰ ਜ਼ਿਲ੍ਹਾ				
4	ਮੁਕਤਸਰ ਜ਼ਿਲ੍ਹਾ				
5	ਮੁਕਤਸਰ ਜ਼ਿਲ੍ਹਾ				
6	ਮੁਕਤਸਰ ਜ਼ਿਲ੍ਹਾ				
7	ਮੁਕਤਸਰ ਜ਼ਿਲ੍ਹਾ				
8	ਮੁਕਤਸਰ ਜ਼ਿਲ੍ਹਾ				
9	ਮੁਕਤਸਰ ਜ਼ਿਲ੍ਹਾ				
10	ਮੁਕਤਸਰ ਜ਼ਿਲ੍ਹਾ				
11	ਮੁਕਤਸਰ ਜ਼ਿਲ੍ਹਾ				
12	ਮੁਕਤਸਰ ਜ਼ਿਲ੍ਹਾ				
13	ਮੁਕਤਸਰ ਜ਼ਿਲ੍ਹਾ				
14	ਮੁਕਤਸਰ ਜ਼ਿਲ੍ਹਾ				
15	ਮੁਕਤਸਰ ਜ਼ਿਲ੍ਹਾ				

ਮੁਕਤਸਰ ਜ਼ਿਲ੍ਹਾ ਦਰਜ਼ੀ ਦੀ ਖਾਸੀ 18

126

ਗੁਜਰਾਤ ਵਿੱਤਕ 100/100
 ਦਫ਼ਤਰ ਨੰ: 282
 ਵਿਭਾਗ: 200
 ਵਰਗੀਕਰਨ: m/s u/s u/s

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
ਦਿੱਖਾਏ ਜਾ ਰਹੇ ਹਨ								ਦਿੱਖਾਏ ਨਹੀਂ ਹਨ						
ਸੰਖਿਆ	ਮਿਤਰ	ਸੰਖਿਆ	ਮਿਤਰ	ਮਿਤਰ	ਮਿਤਰ	ਮਿਤਰ	ਮਿਤਰ	ਮਿਤਰ	ਮਿਤਰ	ਮਿਤਰ	ਮਿਤਰ	ਮਿਤਰ	ਮਿਤਰ	ਮਿਤਰ
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15

ਫਰਮਾ ਨੰ 100/100-18-6-87-8650X100-ਸੰਗਠ ਸਮੇਤ ਦੂਜੇ ਘੱਟ ਕਾਰਜ।

[Signature]
 19/10/87

ਵਿਸ਼ੇਸ਼ ਕਾਰਜ			ਰੱਖਰੱਖ ਨੰ: 292				ਵਿਭਾਗ 244		ਪ੍ਰਬੰਧਕ ਮਹਿੰਦਰਾ					
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
			ਰਿਵਾਜ ਸਮਝਦੀ ਜਿਲਾ ਵਿਖੇ ਦੋ ਦੋ ਛੋਟੇ ਛੋਟੇ											
	ਛੋਟੇ ਛੋਟੇ ਮੁਕਾਮਾਂ ਦੇ ਖਾਤੇ	ਛੋਟੇ ਛੋਟੇ ਮੁਕਾਮਾਂ ਦੇ ਖਾਤੇ	ਮੁਕਾਮਾਂ ਦੇ ਖਾਤੇ	ਮੁਕਾਮਾਂ ਦੇ ਖਾਤੇ	ਮੁਕਾਮਾਂ ਦੇ ਖਾਤੇ	ਮੁਕਾਮਾਂ ਦੇ ਖਾਤੇ	ਮੁਕਾਮਾਂ ਦੇ ਖਾਤੇ	ਮੁਕਾਮਾਂ ਦੇ ਖਾਤੇ	ਮੁਕਾਮਾਂ ਦੇ ਖਾਤੇ	ਮੁਕਾਮਾਂ ਦੇ ਖਾਤੇ	ਮੁਕਾਮਾਂ ਦੇ ਖਾਤੇ	ਮੁਕਾਮਾਂ ਦੇ ਖਾਤੇ	ਮੁਕਾਮਾਂ ਦੇ ਖਾਤੇ	ਮੁਕਾਮਾਂ ਦੇ ਖਾਤੇ
		ਛੋਟੇ ਛੋਟੇ ਮੁਕਾਮਾਂ ਦੇ ਖਾਤੇ	ਮੁਕਾਮਾਂ ਦੇ ਖਾਤੇ	ਮੁਕਾਮਾਂ ਦੇ ਖਾਤੇ	ਮੁਕਾਮਾਂ ਦੇ ਖਾਤੇ	ਮੁਕਾਮਾਂ ਦੇ ਖਾਤੇ	ਮੁਕਾਮਾਂ ਦੇ ਖਾਤੇ	ਮੁਕਾਮਾਂ ਦੇ ਖਾਤੇ	ਮੁਕਾਮਾਂ ਦੇ ਖਾਤੇ	ਮੁਕਾਮਾਂ ਦੇ ਖਾਤੇ	ਮੁਕਾਮਾਂ ਦੇ ਖਾਤੇ	ਮੁਕਾਮਾਂ ਦੇ ਖਾਤੇ	ਮੁਕਾਮਾਂ ਦੇ ਖਾਤੇ	ਮੁਕਾਮਾਂ ਦੇ ਖਾਤੇ

63/4-18-5-97-5,650X100-ਬੰਗਾ ਮੁਕਾਮ ਪ੍ਰ. ਮ. ਹਟਿ ਮੁਕਾਮ
 63/4-18-5-97-5,650X100-ਬੰਗਾ ਮੁਕਾਮ ਪ੍ਰ. ਮ. ਹਟਿ ਮੁਕਾਮ

ਮੁਕਾਮਾਂ ਦੇ ਖਾਤੇ
 ਮੁਕਾਮਾਂ ਦੇ ਖਾਤੇ
 ਮੁਕਾਮਾਂ ਦੇ ਖਾਤੇ
 ਮੁਕਾਮਾਂ ਦੇ ਖਾਤੇ

ਰਾਜਕੋਟੀ ਨੂੰ ਰਾਜਕੋਟੀ ਦੀ ਠੀਕ ਠੀਕ ਜਿਲਾ ਵਿਖੇ ਦੋ ਦੋ ਛੋਟੇ ਛੋਟੇ

આવકવહી કાગળ નં: 15

વર્ષ ૨૦૧૯-૨૦૨૦

જિલ્લા કલેક્ટર, ગાંધીધામ

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
વહીવટી વિગતો			વહીવટી વિગતો			વહીવટી વિગતો			વહીવટી વિગતો			વહીવટી વિગતો		

આવકવહી કાગળ નં: 15
 વર્ષ ૨૦૧૯-૨૦૨૦
 જિલ્લા કલેક્ટર, ગાંધીધામ

વહીવટી વિગતો
 વહીવટી વિગતો
 વહીવટી વિગતો

વહીવટી વિગતો
 વહીવટી વિગતો
 વહીવટી વિગતો

વહીવટી વિગતો
 વહીવટી વિગતો
 વહીવટી વિગતો

વહીવટી વિગતો
 વહીવટી વિગતો
 વહીવટી વિગતો

વહીવટી વિગતો
 વહીવટી વિગતો
 વહીવટી વિગતો

વહીવટી વિગતો
 વહીવટી વિગતો
 વહીવટી વિગતો

Handwritten signature and date: 13/12/19

2019-2020-21-22-23-24-25-26-27-28-29-30-31-32-33-34-35-36-37-38-39-40-41-42-43-44-45-46-47-48-49-50-51-52-53-54-55-56-57-58-59-60-61-62-63-64-65-66-67-68-69-70-71-72-73-74-75-76-77-78-79-80-81-82-83-84-85-86-87-88-89-90-91-92-93-94-95-96-97-98-99-100

138

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
ਵਿਸ਼ੇਸ਼ ਵਿਵਰਣ	ਸ਼ੀਟ ਨੰ	ਰਿਕਾਰਡ ਨੰ	ਵਿਸ਼ਾ	ਰਿਕਾਰਡ ਨੰ	ਵਿਸ਼ਾ	ਰਿਕਾਰਡ ਨੰ	ਵਿਸ਼ਾ	ਰਿਕਾਰਡ ਨੰ	ਵਿਸ਼ਾ	ਰਿਕਾਰਡ ਨੰ	ਵਿਸ਼ਾ	ਰਿਕਾਰਡ ਨੰ	ਵਿਸ਼ਾ	ਰਿਕਾਰਡ ਨੰ
ਮੁਕਾਬਲਾ ਕਰਵਾਉਣ ਦੀ ਵਜ੍ਹਾ ਨਾਲ	122	122	ਮੁਕਾਬਲਾ ਕਰਵਾਉਣ ਦੀ ਵਜ੍ਹਾ ਨਾਲ	ਮੁਕਾਬਲਾ ਕਰਵਾਉਣ ਦੀ ਵਜ੍ਹਾ ਨਾਲ	ਮੁਕਾਬਲਾ ਕਰਵਾਉਣ ਦੀ ਵਜ੍ਹਾ ਨਾਲ	ਮੁਕਾਬਲਾ ਕਰਵਾਉਣ ਦੀ ਵਜ੍ਹਾ ਨਾਲ	ਮੁਕਾਬਲਾ ਕਰਵਾਉਣ ਦੀ ਵਜ੍ਹਾ ਨਾਲ	ਮੁਕਾਬਲਾ ਕਰਵਾਉਣ ਦੀ ਵਜ੍ਹਾ ਨਾਲ	ਮੁਕਾਬਲਾ ਕਰਵਾਉਣ ਦੀ ਵਜ੍ਹਾ ਨਾਲ	ਮੁਕਾਬਲਾ ਕਰਵਾਉਣ ਦੀ ਵਜ੍ਹਾ ਨਾਲ	ਮੁਕਾਬਲਾ ਕਰਵਾਉਣ ਦੀ ਵਜ੍ਹਾ ਨਾਲ	ਮੁਕਾਬਲਾ ਕਰਵਾਉਣ ਦੀ ਵਜ੍ਹਾ ਨਾਲ	ਮੁਕਾਬਲਾ ਕਰਵਾਉਣ ਦੀ ਵਜ੍ਹਾ ਨਾਲ	ਮੁਕਾਬਲਾ ਕਰਵਾਉਣ ਦੀ ਵਜ੍ਹਾ ਨਾਲ
ਮੁਕਾਬਲਾ ਕਰਵਾਉਣ ਦੀ ਵਜ੍ਹਾ ਨਾਲ	122	122	ਮੁਕਾਬਲਾ ਕਰਵਾਉਣ ਦੀ ਵਜ੍ਹਾ ਨਾਲ	ਮੁਕਾਬਲਾ ਕਰਵਾਉਣ ਦੀ ਵਜ੍ਹਾ ਨਾਲ	ਮੁਕਾਬਲਾ ਕਰਵਾਉਣ ਦੀ ਵਜ੍ਹਾ ਨਾਲ	ਮੁਕਾਬਲਾ ਕਰਵਾਉਣ ਦੀ ਵਜ੍ਹਾ ਨਾਲ	ਮੁਕਾਬਲਾ ਕਰਵਾਉਣ ਦੀ ਵਜ੍ਹਾ ਨਾਲ	ਮੁਕਾਬਲਾ ਕਰਵਾਉਣ ਦੀ ਵਜ੍ਹਾ ਨਾਲ	ਮੁਕਾਬਲਾ ਕਰਵਾਉਣ ਦੀ ਵਜ੍ਹਾ ਨਾਲ	ਮੁਕਾਬਲਾ ਕਰਵਾਉਣ ਦੀ ਵਜ੍ਹਾ ਨਾਲ	ਮੁਕਾਬਲਾ ਕਰਵਾਉਣ ਦੀ ਵਜ੍ਹਾ ਨਾਲ	ਮੁਕਾਬਲਾ ਕਰਵਾਉਣ ਦੀ ਵਜ੍ਹਾ ਨਾਲ	ਮੁਕਾਬਲਾ ਕਰਵਾਉਣ ਦੀ ਵਜ੍ਹਾ ਨਾਲ	ਮੁਕਾਬਲਾ ਕਰਵਾਉਣ ਦੀ ਵਜ੍ਹਾ ਨਾਲ

ਮੁਕਾਬਲਾ ਕਰਵਾਉਣ ਦੀ ਵਜ੍ਹਾ ਨਾਲ

ਮੁਕਾਬਲਾ ਕਰਵਾਉਣ ਦੀ ਵਜ੍ਹਾ ਨਾਲ

ਮੁਕਾਬਲਾ ਕਰਵਾਉਣ ਦੀ ਵਜ੍ਹਾ ਨਾਲ

कर्मचारी का नाम: 15
 पद: 15
 9.6.50 (100) - 1952

वर्ष: 1951
 महीना: 15

क्र.सं.	वर्ष	महीना	दिनांक	वर्ष	महीना	दिनांक	वर्ष	महीना	दिनांक
1	1951	1	1	1951	1	1	1951	1	1
2	1951	2	1	1951	2	1	1951	2	1
3	1951	3	1	1951	3	1	1951	3	1
4	1951	4	1	1951	4	1	1951	4	1
5	1951	5	1	1951	5	1	1951	5	1
6	1951	6	1	1951	6	1	1951	6	1
7	1951	7	1	1951	7	1	1951	7	1
8	1951	8	1	1951	8	1	1951	8	1
9	1951	9	1	1951	9	1	1951	9	1
10	1951	10	1	1951	10	1	1951	10	1
11	1951	11	1	1951	11	1	1951	11	1
12	1951	12	1	1951	12	1	1951	12	1
13	1951	1	1	1951	1	1	1951	1	1
14	1951	2	1	1951	2	1	1951	2	1
15	1951	3	1	1951	3	1	1951	3	1

Handwritten signature and date: 13/12/51

53/4-18-6-87-9,650X100-ਪੰਜਾਬ ਸਰਕਾਰ ਪੰਜਾਬ, ਯੂਟੀ ਆਈ।

ਵਿਸ਼ੇਸ਼ ਵਿਵਰਣ			ਚੁਣੌਤੀ ਨੰ: 282				ਵਿਭਾਗ: 201		ਕੋਟਿਸ਼ੀਲ ਮਾਮਲਾ ਨੰ: 129					
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
ਕ੍ਰਮ ਨੰ	ਵਿਵਰਣ	ਮੁੱਲ	ਮੁੱਲ	ਵਿਵਰਣ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਵਿਵਰਣ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਵਿਵਰਣ	ਮੁੱਲ	ਮੁੱਲ
1														
2	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ
3	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ
4	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ
5	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ
6	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ
7	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ
8	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ
9	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ
10	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ
11	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ
12	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ
13	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ
14	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ
15	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ	ਮੁੱਲ

ਮੁੱਲ

13/12/18

ਸਰਕਾਰੀ ਨਿਯਮਾਂ ਦੇ ਅਧੀਨ ਇਹ ਖੇਤਰ ਦੇ ਖੇਤਰਾਂ ਨੂੰ ਖੋਲ੍ਹਣ ਲਈ ਇਹ ਨਿਯਮਾਂ ਦੀ ਪਾਲਣਾ ਕੀਤੀ ਜਾਵੇਗੀ।

ਸਿਲਾਬ ਨੰਬਰ: 9.650 (100) - ਸਿਲਾਬ ਨੰਬਰ: 50 ਮਿਲੀਅਟਰ: 50

ਕਿਸਮ: ਵਿਦਿਅਕ ਨਿਯਮਾਂ ਵਿੱਚ ਸੋਧਾਂ
 ਸੋਧਾਂ ਨੰਬਰ: 282
 ਸੋਧਾਂ ਨੰਬਰ: 243
 ਸੋਧਾਂ ਨੰਬਰ: 242

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	
ਵਿਸ਼ੇਸ਼	ਵਿਦਿਅਕ	ਨਿਯਮਾਂ	ਸੋਧਾਂ	282	243	242	ਵਿਦਿਅਕ	ਨਿਯਮਾਂ	ਸੋਧਾਂ	282	243	242	ਵਿਦਿਅਕ	ਨਿਯਮਾਂ	ਸੋਧਾਂ
ਪਿਛਲੀ ਸਮਾਂਗੀਚੀ ਦਾ ਖਾਤਾ ਖੋਲ੍ਹਣਾ	ਰਾਮ ਚੰਦਰ ਸਿੰਘ	ਪੰਜਾਬ ਦਾ ਨਾ ਖੋਲ੍ਹਣਾ	ਰਾਮ ਚੰਦਰ ਸਿੰਘ ਦਾ ਨਾ ਖੋਲ੍ਹਣਾ	ਵਿਦਿਅਕ ਅਧਿਕਾਰੀਆਂ ਨੂੰ ਖੋਲ੍ਹਣਾ	ਵਿਦਿਅਕ ਅਧਿਕਾਰੀਆਂ ਨੂੰ ਖੋਲ੍ਹਣਾ	ਵਿਦਿਅਕ ਅਧਿਕਾਰੀਆਂ ਨੂੰ ਖੋਲ੍ਹਣਾ	ਵਿਦਿਅਕ ਅਧਿਕਾਰੀਆਂ ਨੂੰ ਖੋਲ੍ਹਣਾ	ਵਿਦਿਅਕ ਅਧਿਕਾਰੀਆਂ ਨੂੰ ਖੋਲ੍ਹਣਾ	ਵਿਦਿਅਕ ਅਧਿਕਾਰੀਆਂ ਨੂੰ ਖੋਲ੍ਹਣਾ	ਵਿਦਿਅਕ ਅਧਿਕਾਰੀਆਂ ਨੂੰ ਖੋਲ੍ਹਣਾ	ਵਿਦਿਅਕ ਅਧਿਕਾਰੀਆਂ ਨੂੰ ਖੋਲ੍ਹਣਾ	ਵਿਦਿਅਕ ਅਧਿਕਾਰੀਆਂ ਨੂੰ ਖੋਲ੍ਹਣਾ	ਵਿਦਿਅਕ ਅਧਿਕਾਰੀਆਂ ਨੂੰ ਖੋਲ੍ਹਣਾ	ਵਿਦਿਅਕ ਅਧਿਕਾਰੀਆਂ ਨੂੰ ਖੋਲ੍ਹਣਾ	ਵਿਦਿਅਕ ਅਧਿਕਾਰੀਆਂ ਨੂੰ ਖੋਲ੍ਹਣਾ

191
 200
 201
 202
 203
 204
 205
 206
 207
 208
 209
 210
 211
 212
 213
 214
 215
 216
 217
 218
 219
 220
 221
 222
 223
 224
 225
 226
 227
 228
 229
 230
 231
 232
 233
 234
 235
 236
 237
 238
 239
 240
 241
 242
 243
 244
 245
 246
 247
 248
 249
 250
 251
 252
 253
 254
 255
 256
 257
 258
 259
 260
 261
 262
 263
 264
 265
 266
 267
 268
 269
 270
 271
 272
 273
 274
 275
 276
 277
 278
 279
 280
 281
 282
 283
 284
 285
 286
 287
 288
 289
 290
 291
 292
 293
 294
 295
 296
 297
 298
 299
 300

ਸਿਲਾਬ ਨੰਬਰ: 9.650 (100) - ਸਿਲਾਬ ਨੰਬਰ: 50 ਮਿਲੀਅਟਰ: 50

[ਗਿਰਦਾਰ ਵਿੱਚਕਾਲ]			ਸੰਖਿਆ			ਚੱਕਰਾਂ ਦੀ ਸੰਖਿਆ			ਸਿੱਖਿਆ			ਸ਼ਾਮਲੀਤ		
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
	ਸ਼ਿਵਲਿੰਗ ਦੀ ਸੰਖਿਆ	ਸ਼ਿਵਲਿੰਗ ਦੀ ਸੰਖਿਆ	ਸ਼ਿਵਲਿੰਗ ਦੀ ਸੰਖਿਆ	ਸ਼ਿਵਲਿੰਗ ਦੀ ਸੰਖਿਆ	ਸ਼ਿਵਲਿੰਗ ਦੀ ਸੰਖਿਆ	ਸ਼ਿਵਲਿੰਗ ਦੀ ਸੰਖਿਆ	ਸ਼ਿਵਲਿੰਗ ਦੀ ਸੰਖਿਆ	ਸ਼ਿਵਲਿੰਗ ਦੀ ਸੰਖਿਆ	ਸ਼ਿਵਲਿੰਗ ਦੀ ਸੰਖਿਆ	ਸ਼ਿਵਲਿੰਗ ਦੀ ਸੰਖਿਆ	ਸ਼ਿਵਲਿੰਗ ਦੀ ਸੰਖਿਆ	ਸ਼ਿਵਲਿੰਗ ਦੀ ਸੰਖਿਆ	ਸ਼ਿਵਲਿੰਗ ਦੀ ਸੰਖਿਆ	ਸ਼ਿਵਲਿੰਗ ਦੀ ਸੰਖਿਆ
	ਸ਼ਿਵਲਿੰਗ ਦੀ ਸੰਖਿਆ	ਸ਼ਿਵਲਿੰਗ ਦੀ ਸੰਖਿਆ	ਸ਼ਿਵਲਿੰਗ ਦੀ ਸੰਖਿਆ	ਸ਼ਿਵਲਿੰਗ ਦੀ ਸੰਖਿਆ	ਸ਼ਿਵਲਿੰਗ ਦੀ ਸੰਖਿਆ	ਸ਼ਿਵਲਿੰਗ ਦੀ ਸੰਖਿਆ	ਸ਼ਿਵਲਿੰਗ ਦੀ ਸੰਖਿਆ	ਸ਼ਿਵਲਿੰਗ ਦੀ ਸੰਖਿਆ	ਸ਼ਿਵਲਿੰਗ ਦੀ ਸੰਖਿਆ	ਸ਼ਿਵਲਿੰਗ ਦੀ ਸੰਖਿਆ	ਸ਼ਿਵਲਿੰਗ ਦੀ ਸੰਖਿਆ	ਸ਼ਿਵਲਿੰਗ ਦੀ ਸੰਖਿਆ	ਸ਼ਿਵਲਿੰਗ ਦੀ ਸੰਖਿਆ	ਸ਼ਿਵਲਿੰਗ ਦੀ ਸੰਖਿਆ

ਸ਼ਿਵਲਿੰਗ ਦੀ ਸੰਖਿਆ

ਸ਼ਿਵਲਿੰਗ ਦੀ ਸੰਖਿਆ

ਸ਼ਿਵਲਿੰਗ ਦੀ ਸੰਖਿਆ

ਦੇਵਗੜੀ ਵਾਲਾ ਕੰਮ 15

ਦੇਵਗੜੀ ਦੇ ਖਾਣੇ ਦੀ ਖਰੀਦ ਦੀ ਵੇਰਵੇ ਦਾ ਹਿਸਾਬ

ਕ੍ਰਮ ਨੰ.	ਵੇਰਵੇ	ਰਕਮ	ਕਿਸਮ	ਮਿਤਰ	ਮਿਤਰ	ਮਿਤਰ	ਮਿਤਰ	ਮਿਤਰ	ਮਿਤਰ	ਮਿਤਰ	ਮਿਤਰ	ਮਿਤਰ	ਮਿਤਰ	ਮਿਤਰ	ਮਿਤਰ
1	ਦੇਵਗੜੀ ਵਾਲੇ ਖਾਣੇ ਦੀ ਖਰੀਦ	211	ਖਰੀਦ	211	211	211	211	211	211	211	211	211	211	211	211
2	ਦੇਵਗੜੀ ਵਾਲੇ ਖਾਣੇ ਦੀ ਖਰੀਦ	211	ਖਰੀਦ	211	211	211	211	211	211	211	211	211	211	211	211
3	ਦੇਵਗੜੀ ਵਾਲੇ ਖਾਣੇ ਦੀ ਖਰੀਦ	211	ਖਰੀਦ	211	211	211	211	211	211	211	211	211	211	211	211
4	ਦੇਵਗੜੀ ਵਾਲੇ ਖਾਣੇ ਦੀ ਖਰੀਦ	211	ਖਰੀਦ	211	211	211	211	211	211	211	211	211	211	211	211
5	ਦੇਵਗੜੀ ਵਾਲੇ ਖਾਣੇ ਦੀ ਖਰੀਦ	211	ਖਰੀਦ	211	211	211	211	211	211	211	211	211	211	211	211
6	ਦੇਵਗੜੀ ਵਾਲੇ ਖਾਣੇ ਦੀ ਖਰੀਦ	211	ਖਰੀਦ	211	211	211	211	211	211	211	211	211	211	211	211
7	ਦੇਵਗੜੀ ਵਾਲੇ ਖਾਣੇ ਦੀ ਖਰੀਦ	211	ਖਰੀਦ	211	211	211	211	211	211	211	211	211	211	211	211
8	ਦੇਵਗੜੀ ਵਾਲੇ ਖਾਣੇ ਦੀ ਖਰੀਦ	211	ਖਰੀਦ	211	211	211	211	211	211	211	211	211	211	211	211
9	ਦੇਵਗੜੀ ਵਾਲੇ ਖਾਣੇ ਦੀ ਖਰੀਦ	211	ਖਰੀਦ	211	211	211	211	211	211	211	211	211	211	211	211
10	ਦੇਵਗੜੀ ਵਾਲੇ ਖਾਣੇ ਦੀ ਖਰੀਦ	211	ਖਰੀਦ	211	211	211	211	211	211	211	211	211	211	211	211
11	ਦੇਵਗੜੀ ਵਾਲੇ ਖਾਣੇ ਦੀ ਖਰੀਦ	211	ਖਰੀਦ	211	211	211	211	211	211	211	211	211	211	211	211
12	ਦੇਵਗੜੀ ਵਾਲੇ ਖਾਣੇ ਦੀ ਖਰੀਦ	211	ਖਰੀਦ	211	211	211	211	211	211	211	211	211	211	211	211
13	ਦੇਵਗੜੀ ਵਾਲੇ ਖਾਣੇ ਦੀ ਖਰੀਦ	211	ਖਰੀਦ	211	211	211	211	211	211	211	211	211	211	211	211
14	ਦੇਵਗੜੀ ਵਾਲੇ ਖਾਣੇ ਦੀ ਖਰੀਦ	211	ਖਰੀਦ	211	211	211	211	211	211	211	211	211	211	211	211
15	ਦੇਵਗੜੀ ਵਾਲੇ ਖਾਣੇ ਦੀ ਖਰੀਦ	211	ਖਰੀਦ	211	211	211	211	211	211	211	211	211	211	211	211

312

Handwritten signature and notes at the bottom left.

ਦੇਵਗੜੀ ਦੇ ਖਾਣੇ ਦੀ ਖਰੀਦ ਦੀ ਵੇਰਵੇ ਦਾ ਹਿਸਾਬ

[संविधान संशोधन]			[संविधान संशोधन]					[संविधान संशोधन]										
क्र.सं.	विवरण	प्रस्ताव	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	
1																
2																
3																
4																
5																
6																
7																
8																
9																
10																
11																
12																
13																
14																
15																

Handwritten notes and signatures at the bottom of the page, including a signature and some illegible text.

Vertical text on the left side of the page, possibly a header or footer note.

ਜ਼ਿਲ੍ਹਾ ਵਿਭਾਗ				ਪੰਜਾਬ ਸਰਕਾਰ				ਜ਼ਿਲ੍ਹਾ		ਦਸਤਾਵੇਜ਼				
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
ਪਿੰਡਾਂ ਦੀ ਸੂਚੀ								ਪਿੰਡਾਂ ਦੇ ਨਾਂ						
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
	ਪਿੰਡਾਂ ਦੀ ਸੂਚੀ	ਪਿੰਡਾਂ ਦੇ ਨਾਂ	ਪਿੰਡਾਂ ਦੇ ਨਾਂ	ਪਿੰਡਾਂ ਦੇ ਨਾਂ	ਪਿੰਡਾਂ ਦੇ ਨਾਂ	ਪਿੰਡਾਂ ਦੇ ਨਾਂ	ਪਿੰਡਾਂ ਦੇ ਨਾਂ	ਪਿੰਡਾਂ ਦੇ ਨਾਂ	ਪਿੰਡਾਂ ਦੇ ਨਾਂ	ਪਿੰਡਾਂ ਦੇ ਨਾਂ	ਪਿੰਡਾਂ ਦੇ ਨਾਂ	ਪਿੰਡਾਂ ਦੇ ਨਾਂ	ਪਿੰਡਾਂ ਦੇ ਨਾਂ	ਪਿੰਡਾਂ ਦੇ ਨਾਂ
	333 1251	ਪਿੰਡਾਂ ਦੇ ਨਾਂ	ਪਿੰਡਾਂ ਦੇ ਨਾਂ	ਪਿੰਡਾਂ ਦੇ ਨਾਂ	368 19	ਪਿੰਡਾਂ ਦੇ ਨਾਂ	170	ਪਿੰਡਾਂ ਦੇ ਨਾਂ	ਪਿੰਡਾਂ ਦੇ ਨਾਂ	368 0-16	ਪਿੰਡਾਂ ਦੇ ਨਾਂ	ਪਿੰਡਾਂ ਦੇ ਨਾਂ	ਪਿੰਡਾਂ ਦੇ ਨਾਂ	ਪਿੰਡਾਂ ਦੇ ਨਾਂ
	333 1251	ਪਿੰਡਾਂ ਦੇ ਨਾਂ	ਪਿੰਡਾਂ ਦੇ ਨਾਂ	ਪਿੰਡਾਂ ਦੇ ਨਾਂ	368 19	ਪਿੰਡਾਂ ਦੇ ਨਾਂ	170	ਪਿੰਡਾਂ ਦੇ ਨਾਂ	ਪਿੰਡਾਂ ਦੇ ਨਾਂ	368 0-16	ਪਿੰਡਾਂ ਦੇ ਨਾਂ	ਪਿੰਡਾਂ ਦੇ ਨਾਂ	ਪਿੰਡਾਂ ਦੇ ਨਾਂ	ਪਿੰਡਾਂ ਦੇ ਨਾਂ
	333 1251	ਪਿੰਡਾਂ ਦੇ ਨਾਂ	ਪਿੰਡਾਂ ਦੇ ਨਾਂ	ਪਿੰਡਾਂ ਦੇ ਨਾਂ	368 19	ਪਿੰਡਾਂ ਦੇ ਨਾਂ	170	ਪਿੰਡਾਂ ਦੇ ਨਾਂ	ਪਿੰਡਾਂ ਦੇ ਨਾਂ	368 0-16	ਪਿੰਡਾਂ ਦੇ ਨਾਂ	ਪਿੰਡਾਂ ਦੇ ਨਾਂ	ਪਿੰਡਾਂ ਦੇ ਨਾਂ	ਪਿੰਡਾਂ ਦੇ ਨਾਂ

13/12/18

30/9-18-2017-4850X100-4848 MANDAL P.M. PATEL 1

146

विषय विवरण

दिनांक

पंचसत्र नं: 288

वर्षा 2017

उपस्थित सदस्यों की सूची

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
क्र. सं.	विषय विवरण	दिनांक	पंचसत्र नं:	वर्षा	उपस्थित	अपस्थित	व्यक्तिगत	सामूहिक	व्यक्तिगत	सामूहिक	व्यक्तिगत	सामूहिक	व्यक्तिगत	सामूहिक
31
32
33
34
35
36
37
38
39
40

व्यक्तिगत उपस्थिति

Handwritten notes and signatures at the bottom left.

Photo copies of property tax/electricity charges/water charges etc. being paid by the H.P. Forest department .

Bill of Bhakra Beas Management Board (I.W) for Electricity charge
 in respect of Rest House at Nangal (Punjab) Mangarh beat, Santosh Garh block.
 The large cons of 9/2018 is as under:

6417/SE/BBMB-Item 2-Govt. Press, U.T., Chd.

ALL COMMUNICATIONS REGARDING THIS BILL PLEASE STATE YOUR ACCOUNT NO.
 (AS GIVEN BELOW)

Bhakra Beas Management Board (I.W)

Consumer's Bill
 (For General Supply)

IP. 47-18566

No. of free units P.M. _____
 Actual Meter Load S.K.W.

For directions with regard to the payment of this bill see overleaf

Account No. 26

Name The Incharge
H.P. Timber Depot Ngl. Township

Date	Meter Reading		Units Consumed	
			Total Unit	
New	7/9	18872	428	
Old	9/9	18444		
		428	Net Unit	

Particulars	Amount payable, if this bill is not paid by due date COLUMN (A)		Amount payable, if this bill is paid by due date COLUMN (B)	
	Rs.	P.	Rs.	P.
1. Supply Charges (Lighting)	3295	00	2995	00
2. Electric Duty	240	00	240	00
3. Social Security Fund	60	00	60	00
4. Meter Rent	150	00	150	00
5. Misc. Charges	44	00	44	00
6. Total	3789	00	3489	00
7. Balance from previous month				
8. Total amount payable				
9. If bill paid in cash due date for Payment from <u>25/9</u> to <u>11/10/18</u>				

Verified
Sanjeev Kumar
 Deputy Ranger
 P.O. 3/Block
 M.No. 9805764510
 28/09/2018

verified and submitted to D.F.O
 Unda for favour of sanction please
 Amount sum of Rs. 3489/-
 R. Q. Unda

AA
 600
 21/10/18

Sanctioned for Rs. 3489/-
 (Rs. Three thousand four
hundred & eighty
and) only.

Sub-Divisional Officer,
 Nangal Electrical Sub-Division,
 Nangal Township.

D.F.O. UNA



53.
87

47

Nangal Municipal Council
Roopnagar District
WATER CHARGES DEMAND-BILL FOR 01/07/2022 to 30/09/2022
Website: lgpunjab.gov.in/eSewa/nangal, Phone No.: 01887-220586

Bill Number	20050000069204	Bill Date	04/10/2022
New Consumer No	2005001315	Old Consumer No	3688
House No		Revenue Zone	Zone-1
Lodger ID	Not available	Plot Size	75
Block	Block-4	Street Name	
Locality	Railway Road		
Consumer Name	Ranjer officer una	Mobile Number	9805764510
Guardian Name	Ranjer officer una		
Landmark			
Address	Railway Road		

Meter Details
Meter Status

Working

Last Reading(KL)	Last Reading Date	Current Reading(KL)	Current Reading Date	Units Consumed(KL)
885	30/06/2022	1035	30/09/2022	150

	Water Charges (Rs.)	Late Payment Charges (Rs.)	Interest (Rs.)	Meter Rent (Rs.)	Breakdown Penalty (Rs.)	Total (Rs.)
Bill Amount	1140.00	0.00	0.00	0.00	0.00	1140.00
Arrear	2295.00	0.00	1614.00	0.00	0.00	3909.00
Total Bill Amount	3435.00	-	-	0.00	-	0.00
Advance Adjustment	0.00	-	-	-	-	0.00
Net Amount	3435.00	0.00	1614.00	0.00	0.00	5049.00

Net Bill Amount(Rs.) : 5049.00
Payment Due Date : 19/10/2022
Payment Amount After Due Date(Rs.) : 5049

Guidelines for Consumer

Working	Indicates meter is working	Locked	Indicates meter reading cannot be captured due to occupant not available
No Meter	Indicates no meter is present	Replacement	Indicates Replacement of meter
Breakdown	Indicates meter is not working	Reset	Indicates meter has completed max count

- 1 Online payment link for water charges payment /BBPS <http://bit.ly/NangalWater> <https://bills.pe/w92Qx>
- 2 Minimum charges will be applied in case of meter status is locked.
- 3 In case of meter status is breakdown, please get new meter before next billing. Otherwise three times the average bill will be applied.
- 4 If last day to pay bill is a holiday Kindly pay your bills either online or offline on previous working day to avoid penalty.
- 5 Payment mode available: Cash/Cheque at office counter, Online: Credit/Debit Card/PayTM/FreeCharge/BBPS/Airtel/SewaKendra.
- 6 Please bring this bill while making payment at office counter.
- 7 No late payment charges will be applied after due date.
- 8 Interest & late payment charges calculated based on the payment date will reflect in next bill.

Designated Officer

Powered by www.egovernments.org

ACKNOWLEDGEMENT FOR WATER & SEWERAGE INTEGRATED BILL FROM NANGAL MUNICIPAL COUNCIL
Roopnagar District

Consumer No : 2005001315 House No : Bill No : 20050000069204
Consumer Name : Ranjer officer una Net Amount(Rs.) : 5049.00
Old Consumer No : 3688
Due Date : 19/10/2022
Amount After Due Date : 5049

Signature of the Receiver
Name :
Mobile No :



Nangal Municipal Council
Property Tax Payment Receipt

18
Municipal Council Nangal
1887220586
<http://mcnangal.com/>
eomcnangal@gmail.com

PROPERTY INFORMATION

Receipt No.	PT/2005/2022-23/012553	Property ID	PT-2005-982549
Assessment Year(Paid Amount)	2022-2023(₹s.13237)	Existing Property Id	B0004-00326
Payment Date	20/06/2022	Survey Id/UID	NA
Payer Contact	9805764510	Payment Status	NEW
House/Door No.	NA	Building/Colony Name:	NA
Street Name:	NA	Locality/Mohalla :	Railway Road Block 4 - ZB4 - A1
Plot Size (Sq. Yards) :	11960	Property Type:	Independent Building
Property Usage Type	Residential		

AMOUNT TO BE PAID

Year	Property Tax	Fire Cess	Carrier Cess	Penalty	Rebate	Interest	Usage Exemp.	Category Exemp.	Adhoc Penalty	Adhoc Rebate	Round Off	Total
2022-2023	14707.35	0	294.16	0	-1470.74	0	0	0	0	-294	0.24	13237

SUMMARY OF PAID AMOUNT

Year	Property Tax	Fire Cess	Carrier Cess	Penalty	Rebate	Interest	Usage Exemp.	Category Exemp.	Adhoc Penalty	Adhoc Rebate	Round Off	Total
2022-2023	14707.35	0	294.16	0	-1470.74	0	0	0	0	-294	0.24	13237

PAYMENT INFORMATION

Amount to be Paid	₹ 13237	Paid Amount	₹ 13237
Pending Amount	0	Payment Mode	Cash
IFSC Code	NA	Bank/Branch Name	NA/NA
Transaction ID	NA	Trans/Cheque/DD Date	NA
GS Receipt No.	NA	GS Receipt Date	NA
Penalty Reason	NA	Rebate Reason	Additional amount charged from the citizen

OWNER/OCCUPIER INFORMATION

Owner Name	DIVISIONAL FORESTER OFFICER	Father/Husband Name	DIVISION UNK	Share % (Category)	NA (NONE)
Name of Institution	NA				

BUILT UP AREA DETAILS

Floor	Usage	Sub Usage	Occupancy	Built Area (Sq. Yard) /annual Rent
Ground Floor	Residential	Residential	SELFOCCUPIED	1380/NA

ADDITIONAL DETAILS

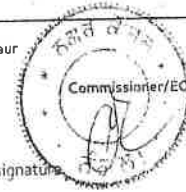
Vasika No.	NA	Vasika Date	NA
Allotment No.	NA	Allotment Date	NA
Business Name	NA	Remarks	NA

Mobile Number 9805764510

Assessee Signature:

Generated By: Jaswinder Kaur

Approved By: Jaswinder Kaur

DISCLAIMER : Citizen for Online Payments please refer to the link <https://mseva.lqpunjab.gov.in/>

1. Payment received by cheque/demand draft shall be subject to realization. This is a computer generated document, hence requires no signature.

2. This document is not a proof of Property Ownership and regularization of unauthorized construction.

3. Assessment & Payment is subject to verification/Scrutiny by competitive authority. Also deposit property tax dues for earlier years, ignore, if already paid.

4. Residential Property will not be considered Commercial even if Commercial property tax is paid

Now log a complaint from WhatsApp, give a missed call on 8750975975 or send a Hi message on WhatsApp to this number

Bill of B.B.M.B. for providing Electricity supply at F.R.H Nangal during
 4/22

Sharma Enterprises Ngl.

IN ALL COMMUNICATIONS REGARDING THIS BILL PLEASE STATE YOUR ACCOUNT NO.
 (AS GIVEN BELOW)

Bhakra Beas Management Board (I.W.)

Consumer's Bill A/c No - 35146973372 S.B.I.
 (For General Supply) T.F.S.C - 0003246
 No. of free units P.M. _____
 Actual Meter Load 5 KW X 2

For directions with regard to the payment of this bill see overleaf

Account No. 26
1

Name The Incharge H.P Timber Depot
 Address _____

Date	Meter Reading		Units Consumed	
			Total Unit	
New 2/9/22	10408			
Old 4/7/22	9659		Free Unit (-)	
	749		Net Unit	

Particulars	Amount payable, if this bill is not paid by due date COLUMN (A)		Amount payable, if this bill is paid by due date COLUMN (B)	
	Rs.	P.	Rs.	P.
1. Supply Charges (Lighting)	5626	-	5318	-
2. Electricity Duty	428	-	428	-
3. Municipal Tax	106	-	106	-
4. Social Security Fund	266	-	266	-
5. Meter Rent	44	-	44	-
6. Misc				
7. Total	6470	-	6162	-
8. Balance from previous month	7135	-	7135	-
9. Total amount payable	13605	-	13297	-
10. If bill paid in cash due date for payment from <u>14/7</u> to <u>11/7/22</u>				

Handwritten notes and signatures:
 8/11/22
 S.B.I.
 8/11/22

Sub-Divisional Officer,
 Nangal Electrical Sub-Division,
 Nangal Township.

**Sub-Committee
report of District
Administration
Rupnagar (Punjab)**

Office of Deputy Commissioner, Rupnagar

Date - 12/01/23

No. 148

Office Order

In pursuance of 1st meeting of the Joint Committee formed by the Hon'ble NGT in OA no. 882/2022 titled as Sanjeev Kumar Vs Deputy Commissioner, Rupnagar & Ors. which was held on dated 30.12.2022, the sub-committee is hereby constituted for necessary co-ordination with the officers of Una, Himachal Pradesh in scrutinizing of the land records on 17th, 18th and 19th January, 2023.

The members of the sub-committee are as under:

Sr. No.	Designation	
1	District Revenue Officer, Rupnagar	Convener
2	Tehsildar Nangal	Member
3	Executive Engineer, BBMB 9463934549	Member
4	District Forest Officer, Rupnagar	Member
5	Station Head Officer, Police Station, Nangal	Member

Spent
18/1/23

The above sub-committee will submit the report to the Nodal Officer i.e. Environmental Engineer, PPCB of joint committee so that the final factual report may be submitted in the Hon'ble NGT.

Deputy Commissioner,
Rupnagar.

Endst No. 149-160

Dated: 12/01/23

A copy of above is forwarded to:

1. The Principal Chief Conservators of Forest, Governments of Punjab for information please.
2. The Principal Chief Conservators of Forest, Hoff, Himachal Pradesh for information please.
3. The District Revenue Officer, District Rupnagar for further necessary action and compliance.
4. The Tehsildar Nangal for further necessary action and compliance.
5. The Executive Engineer, BBMB for further necessary action and compliance.
6. The District Forest Officer, Rupnagar for further necessary action and compliance.
7. The Station Head Officer, Police Station, Nangal for further necessary action and compliance.
8. The Executive Engineer, Department of PWD (B&R), Rupnagar for information.
9. The Additional Superintending Engineer, BCL, Township Nangal Bhakhra Beas Management Board (BBMB) for information.
10. The Divisional Forest Officer Una, District Una for information.
11. The District Revenue Officer, Una, District Una (HP) for information.
12. The Tehsildar Una for information.

Deputy Commissioner,
Rupnagar.

Proceedings of the Joint Sub Committee formed by the Deputy Commissioner Rupnagar on 12.01.2023 in OA No 882/2022 pending in Hon'ble NGT.

A Subcommittee of undersigned, DFO Rupnagar, Xen BBMB, Tehsildar Nangal & SHO Nangal was formed by DC Rupnagar to coordinate and scrutinize the Revenue Record of village Nikku Nangal in coordination with the officers of Una, Himachal Pradesh to determine the ownership of the land from where the trees were cut.

17th Jan - DRO Una, Tehsildar Una along with 7- 8 members visited my office and after detailed deliberations we started to check revenue record since 1950 of village Nikku Nangal.

Jama Bandi of 1954 in Urdu was checked in which all Khasra numbers stands by the name of private owners. Then get an Award number 132/H dated 19.10.1954 passed by land acquisition officer Bhakra and NANGAL project, Ambala city which was passed on basis of a notification number 7665 /B dated 12.10.53 under section 4 of Land Acquisition Act by which 34.01 acre land was acquired.

18th January- Then it is found that mutation number 3214 was entered on 23. 02.1990 in favor of Provincial Government and in position column Mukhbuja Timber market was entered for all 130 Khasra numbers comprised 351K - 10M. Later on this mutation number 3214 was incorporated in Jama Bandi of 1997-98 of village Nikku Nangal Hadbast number 282.

19 January- It is worth to mention that in zamabandi year 2017-18 all number Khasra in question except 478 (3-18), 479/1 (1-0), 3316/49/1 (0-5), 418 (0-17) are entered in possession column by name Makbuja Nehri Mehkma in the revenue record.

From the above said facts it is clear that all Khasra numbers are entered by name of provincial government but in possession column it is still being reflected as

makbuja timber market in favor except four Kasara numbers where it is being reflected as Makbuja Nehri Mehkma.

Xen BBMB Sh Rajesh Vashisht who came present but BBMB personnel has no detail of khasra numbers but asked them to furnish details so that the problem can be fixed and found in near future.

DFO Rupnagar Sh. Harjinder Singh also came present and raised a point that still demarcation requested by DFO Una Himachal Pradesh dated 17.11.22 is not acted upon. He also told that he had already furnished them assessment of fallen trees on request of DFO Unna.

Kanugo & Patwari Halka is directed to conduct the demarcation as within 3 days up to Monday to determine the ownership of the land. NAIB Tehsildar Nangal Sh Neeraj Kumar who is present is requested to monitor the demarcation in coordination with the forest officers Una & BBMB authority to sort out the issue.

Sh. Danishveer Singh SHO Nangal also came present is asked to ensure demarcation to be completed without any problem and to ensure to act upon the directions given by the Deputy Commissioner.

Harjinder Singh
19.1.2023
Tehsildar Nangal
DFO Rupnagar

Neeraj Kumar
19.1.2023
Tehsildar
Nangal

Rajesh Vashisht
19/1/23
Xen BBMB

Danishveer Singh
19.1.23
SHO, PS Nangal
(88725-25752)

Harjinder Singh
19/1/23
DFO Rupnagar

Pa Sa ——— continue ———

ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਰੂਪਨਗਰ
(ਸਦਰ ਕਾਨੂੰਗੋਸ਼ਾਖਾ)

ਸੇਵਾ ਵਿਖੇ


ਮਾਨਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ
ਰੂਪਨਗਰ।

ਨੰਬਰ 230/ਨ.ਸ.ਕ-2/ਮਿਤੀ 24/1/2023

ਵਿਸ਼ਾ:- ਪਿੰਡ ਨਿੱਭੂ ਨੰਗਲ ਹ.ਬ. ਨੰ 282 ਤਹਿਸੀਲ ਨੰਗਲ ਦੇ ਪ੍ਰਦੇਸ ਸਰਕਾਰ ਮਕਬੂਜਾ ਟਿੱਬਰ ਮਾਰਕੀਟ ਦੇ ਰਕਬੇ ਦੀ ਸਬ ਕਮੇਟੀ ਵੱਲੋਂ ਕੀਤੀ ਗਈ ਕਾਰਵਾਈ ਸਬੰਧੀ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਸਬੰਧੀ ਆਪ ਜੀ ਦੇ ਹੁਕਮ ਨੰ 148 ਮਿਤੀ 12/01/2023 ਰਾਹੀਂ ਗਠਿਤ ਕੀਤੀ ਗਈ ਸਬ ਕਮੇਟੀ ਜਿਸ ਸਬੰਧੀ ਮਿਤੀ 17, 18, 19 ਜਨਵਰੀ 2023 ਨੂੰ ਜੁਆਇੰਟ ਮੀਟਿੰਗਾਂ ਕੀਤੀਆਂ ਗਈਆਂ ਸਨ ਅਤੇ ਨਿਸ਼ਾਨਦੇਹੀ ਕਰਵਾਈ ਗਈ ਜਿਸ ਦੀ ਕਾਰਵਾਈ ਰਿਪੋਰਟ ਆਪ ਜੀ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਅਗੇਰੀ ਯੋਗ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜੀ ਜਾਂਦੀ ਹੈ ਜੀ।

ਨੱਥੀ :- ਉਕਤ ਅਨੁਸਾਰ।


ਜਿਲਾ ਮਾਲ ਅਫਸਰ-ਕਮ-
ਕਨਵੀਨਰ, ਸਬ ਕਮੇਟੀ
ਰੂਪਨਗਰ

12.The Tehsildar Una for information.

Deputy Commissioner,
Rupnagar.


**Correspondence by Himachal Pradesh
Forest Department with various
departments of Punjab Government.**

क्रमांक ११७/०/६६
वन विभाग हि.प्र.

दिनांक 10-10-2018-

प्रेषक :- वन परिक्षेत्र अधिकारी,
ऊना वन परिक्षेत्र,
जिला ऊना हि.प्र.]

प्रेषित:- थाना प्रभारी,
पुलिस थाना नंगल,
जिला रोपड़, पंजाब।

विषय :- अवैध रूप से सड़क निर्माण बारे ।
महोदय,

दिनांक 09.10.2018 वन मण्डल अधिकारी ऊना द्वारा वन विश्राम गृह नंगल का औचक निरीक्षण किया गया । दौरे के दौरान वन मण्डल अधिकारी द्वारा पाया गया कि वन विश्राम गृह नंगल के साथ लगती वन विभाग हि. प्र. की जमीन जो की लक्कड़ मंडी के नाम पर है, पर लोक निर्माण विभाग पंजाब सरकार द्वारा बिना विभाग की अनुमति लिए सड़क निर्माण किया जा रहा है।

वन मण्डल अधिकारी, ऊना के दिशानिर्देशानुसार मैंने स्वयं, वन खंड अधिकारी संतोषगढ़ व वन रक्षक प्रभारी बनगढ बीट के साथ मौका देखा तो पाया गया कि वन विभाग हि. प्र. की जमीन में करीब 20-30 मीटर अंदर तक बजरी बिछा दी गई थी तथा लेवलिंग का कार्य चल रहा था । हालांकि मौका पर चल रहे कार्य को तुरन्त प्रभाव से बंद करवा दिया गया था परन्तु फिर भी अंदेशा है कि सम्बन्धित विभाग किसी भी समय जबरदस्ती सड़क का निर्माण कर सकता है ।

अतः जनाब से विनम्र अनुरोध है कि PWD विभाग द्वारा बिना अनुमति जो कार्य किया जा रहा है उसे तुरंत बंद करवा दोषियों के खिलाफ कानूनी कारवाही अमल में लाई जावे ।

hh
वन परिक्षेत्र अधिकारी,
ऊना वन परिक्षेत्र, ऊना
दूरभाष:- 01975-225036. / C

पृष्ठांकन सं. ११६

दिनांक 10/10/2018

प्रतिलिपि व.म.अ. कार्यालय ऊना को सूचनार्थ एवं उचित कार्यवाही हेतु प्रेषित है।

hh
वन परिक्षेत्र अधिकारी,
ऊना वन परिक्षेत्र, ऊना
दूरभाष:- 01975-225036. / C

86

642/11/88
9-10-18.

64.
98

No.
H.P. Forest Department

Dated Una, the

From:- Divisional Forest Officer,
Una Forest Division, Una (HP)

To: Divisional Forest Officer,
Ropar Forest Division, Ropar (Pb)

Subject:- Construction of High level bridge 5 span 22 meter each over
Stream between Brari and Nangal Township.

Memo:

It is intimated that Executive Engineer, Construction Division, PWD B&R, Br. Ropar has intimated that Hon'ble Speaker Punjab Vidhan Sabha Sh. Rana K.P. Singh got approved the above project from Punjab Govt. in Sri Anandpur Sahib Constituency. He has further intimated that some trees are falling in the alignment of road & bridge and accordingly requested to get it cut immediately. As the said land pertains to H.P. Govt. and as such you are requested to please intimate the rules/laws applicable in Govt. Forest land and procedure for diversion of non-forest purpose to this office immediately.

Divisional Forest Officer,
Una Forest Division Una (HP)

Endst. No. 8872-73 Dated Una, the

8/10/18

Copy is forwarded to:

1. The Executive Engineer, Construction Division, OPWD B&R Br, Ropar (Pb) for information and n/action w.r.t. his letter No. 8883 dated 5.9.18.
2. R.O. Una for information and n/action.

Divisional Forest Officer,
Una Forest Division Una (HP)

100 of gaur - 10
100 - 10
100 - 10

Noted.
8/10/18
130 S/Govt
10/10/2018

No/ _____
HP Forest Department

Dated Una, the

From: Divisional Forest Officer
Una Forest Division, Una H.P.

To:- Senior Superintendent of Police Ropar, Punjab.

Subject:- Illegal construction of road, uprooting of trees and manhandling of forest official in Nangal Township, District Ropar.

Sir:-

It is bring to your kind notice that an incident of illegal uprooting of trees (30 in number) and manhandling of H.P. Forest official by holding him at gun point and threatening him of death, took place at Nangal Nikku, Nangal Township, District Ropar, today on 06.11.2018.

Himachal Pradesh Forest Department is in possession of 153.4 Kanal of land in Nangal Nikku out of which approx. 26 Kanal is residential area in which rest house of H.P. Forest Department is situated. The said property is being maintained by Divisional Forest Officer, Una.

Punjab Public Works Department informed its intention to construct road through the said forest land and requirement of felling of trees which are coming in the alignment. The matter was in correspondence with DFO Ropar also, vide letter no. 8871 dated 08/10/2018 of this office with copy to Executive Engineer PWD B& R Ropar for information.

But, Public works Department Ropar paid no heed for grant of NOC from H.P. Forest Department and Punjab Forest Department and started illegally constructing the road on forest land on 08.10.2018, complaint regarding it was lodged by Range officer Una to Police Station Nangal vide letter no. 998 dated 09.10.2018 to stop illegal construction on forest land and take action against the contractor and department officials as per law.

Range officer Una vide his letter no. 1027 dated 16.10.2018 informed that Sh. Balbir Singh, ASI along with PWD Ropar officials inspected the forest land and PWD officials were directed by Punjab Police to not to proceed ahead construction of road on forest land until proper demarcation or NOC is granted.

But, again no instructions/directions were followed by Punjab PWD department and its contractor and yesterday i.e. on 05.11.2018 around 01.00 AM, forest official posted in the above mentioned Nangal property of H.P. Govt. was manhandled and beaten up brutally by 4-5 goons, as well as was held at gun point and threatened with death. The official is now hospitalized with injuries all over his body.

Meanwhile, on same night almost 30 trees of which 29 of Eucalyptus and 1 of Shisham species were uprooted with JCB machine and was converted into small logs with power chain saw in the said forest land with an intention to build road without following proper procedure laid under forest laws.

The above incident related FIR has been lodged at Police Station Nangal by H.P. Forest Department officials today. But the lodged FIR doesn't describe completely the incident of illegal felling of 30 trees as well as damages inflicted on the forest land. It is also a matter of concern that such kind of incident has raised question of safety & security of forest officials posted for the protection and maintenance of property in possession of H.P. Govt.

It is therefore requested that the case being of serious concern as it relates to safety & security of Govt. property and Govt. officials, be investigated and persons responsible for manhandling the forest official be put behind bars.

Divisional Forest Officer
Una Forest Division, Una HP
PH No. 01975-223636
Email- forestuna1@gmail.com

Endst. No. 9803-06

Dated, Una, the 06.11.2018

Copy to :-

1. Deputy Commissioner, Ropar for info.
2. Divisional Forest Officer, Ropar for information and further necessary action as per Indian Forest Act, 1927, Forest Conservation Act, 1980 and any other state act.
3. Sub Divisional Magistrate, Nangal for info.
4. Station House Officer, Nangal for info. and necessary action.

Sandeep Singh
9/11/2018

Sub Divisional Magistrate
Nangal (Rupnagar)

Divisional Forest Officer
Una Forest Division, Una HP
PH No. 01975-223636
Email- forestuna1@gmail.com

No. 12220
H.P. Forest Department

Dated Una, the 26/12/18

From: - Divisional Forest Officer,
Una Forest Division, Una (HP)

To: The Chief Engineer,
Bhakra Dam, Nangal
Township, Distt. Ropar (Pb).

Subject: - Requirement of records with respect to timber market set up in
Nangal Township.

Sir,

Please refer to this office letter No. 10105 dated 16.11.18 on the
subject cited above.

2. You are once again requested to please provide records i.e. sale
deed/registration deed/agreement with BBMB with respect to purchase of 26.66
Acre of land in village Nikku Nangal in Nangal Township as no such record is
available in this office. This record is urgently required by this office for future
development related purposes. Please supply the required record through Sh.
Kuldip Chand, Kanungo of this office immediately.

Divisional Forest Officer,
Una Forest Division, Una (HP)

Endst. No 12221

Dated, Una the 26/12/18

Copy is forwarded to Sh. Kuldip Chand, Kanungo for information
and n/action. He is requested to attend the office of Chief Rnginerer, Bhakra
Dam Nangal Township, Distt. Ropar (Pb) and procure the required record.

Divisional Forest Officer,
Una Forest Division, Una (HP)

क्रमांक 10
वन विभाग हि प्र.

दिनांक 2-4-2019

प्रेषक:- वन परिक्षेत्र अधिकारी,
ऊना वन परिक्षेत्र, ऊना।

प्रेषित:- थाना प्रभारी
पुलिस थाना नंगल,
जिला रोपड़ पंजाब।

विषय :- अवैध रूप से सड़क निर्माण बारे।
महोदय,

उपरोक्त विषय के सन्दर्भ में इस कार्यालय के पत्र स. 997 /U दिनांक
09.10.2018 के संदर्भ में।

2. महोदय को सूचित किया जाता है कि उपरोक्त पत्र के माध्यम से इस
कार्यालय द्वारा नंगल स्थित वन विभाग हि. प्र. की जमीन पर अवैध रूप से सड़क निर्माण बारे रिपोर्ट
दर्ज करवाई थी। परन्तु आज दिनांक 02.04.2019 तक उस शिकायत पर न तो कोई कार्यवाही हुई
अपितु PWD B & R Br, Ropar ने सड़क निर्माण हेतु अवैध रूप से वन विभाग हिमाचल प्रदेश
की जमीन में खड्ड की तरफ से भी खनन करना प्रारम्भ कर दिया है।

आपसे अनुरोध है कि PWD विभाग द्वारा बिना अनुमति से जो कार्य किया
जा रहा है। उसे तुरंत बंद करवा कर कानूनी कार्यवाही अमल में लायी जाए।

पृष्ठांकन स.

॥

प्रेषित है

दिनांक

2-04-2019

प्रतिलिपि वन मण्डल अधिकारी, ऊना को सूचनार्थ एवं आगामी कार्यवाही हेतु

वन परिक्षेत्र अधिकारी,
वन परिक्षेत्र अधिकारी,
ऊना वन परिक्षेत्र, ऊना।

वन परिक्षेत्र अधिकारी,
वन परिक्षेत्र अधिकारी,
ऊना वन परिक्षेत्र, ऊना।

No 679
Date 10/11/19

69.

103

व अदालत कुलेक्टर प्रथम श्रेणी एवं तहसीलदार साहिब तहसील नंगल, जिला ऊना, रोपड़ पंजाब

विषय - एकड़ का मकबूजा मेहकमा टिम्बर मार्किट वर्तमान हिमाचल प्रदेश वन विभाग वन मंडल
ऊना, जिला ऊना की भूमि की निशानदेही लेने हेतु आवेदन पत्र।

श्रीमान जी,

सविनय निवेदन है कि हिमाचल प्रदेश वन विभाग को वरुए इंतकाल नम्बर 3214
दिनांक 22.02.1990 को टिम्बर मार्किट के नाम से भूमि हस्तांतरित बदले मुवलिग 32513 रूपए
हुए। जिसमे से 27 एकड़ भूमि हिमाचल प्रदेश वन विभाग के पास है। जिस पर हिमाचल प्रदेश
वन विभाग का एक विश्राम गृह भी बना है। तथा भूमि पूर्णतयः वन विभाग के कब्जा में भी है
जिसका पानी का बिल, बिजली का बिल, तथा अन्य कर भी हिमाचल प्रदेश वन विभाग पंजाब
सरकार को अदा करता है।

अतः आप में अनुरोध है कि हम हिमाचल प्रदेश सरकार के कब्जा वाली 27 एकड़
भूमि की निशानदेही राजस्व विभाग के कानूनगो द्वारा नियमानुसार दिलवाई जाने की कृपा करे,
ताकि हमें अपनी सीमा का सही ज्ञान हो सके।

Rm
11/11/19



वन मंडल अधिकारी
ऊना वन मंडल
ऊना, हिमाचल प्रदेश।

No.
H.P. Forest Department

Dated Una, the

From:- Divisional Forest Officer
Una Forest Division, Una (HP)

To: The Executive Engineer,
Construction Division,
PWD B&R Br. Ropar.

Subject: Upgradation of road & Const. of H.P. Bridge 5 Nos. Spans 22
mtr. Each over stream between brari & Nangal-Una road.

Sir,

Please refer to this office letter No. 712 dated 13.08.2018 on
the subject cited above.

2. You were requested vide this office letter under reference not
to carry out any further activity without having prior approval from the
Competent Authority. An incident of illegal uprooting of trees (30 in
number) and manhandling of H.P. Forest official by holding him at gun
point and threatening him of death took place in Nangal Nikku at Nangal
Township, District Ropar (Pb) for which case has already been registered in
P.S. Nangal. But Range officer, Una of this division has again intimated that
your department has again started the work by illegally mining on the
boundary of the land in possession of Forest Department in order to build
pillars. As such you are once again requested to stop the work immediately.
You are also requested to submit complete proposal of the area required by
your department for construction of the said road, so that the same is
forwarded to Competent Authority for necessary directions and related
formalities for issuing of NOC.

Divisional Forest Officer,
Una Forest Division, Una (HP).

Endst. No. 1003

Dated Una, the 17/4/19

Copy is forwarded to R.O. Una for information w.r.t. his letter
endst. No. 11 dated 02.04.19.

Handwritten signature
18/4/19
Divisional Forest Officer,
Una Forest Division, Una (HP).

क्रमांक संख्या- 3060
वन विभाग हि0प्र0 ऊना
दिनांक 31/5/19

प्रेषक :- वनमण्डल अधिकारी,
ऊना जिला ऊना, (हि० प्र०)

प्रेषित :- तहसीलदार साहिब,
तहसील नंगल जिला रोपड़ (पंजाब)

विषय :- गाँव नीकू नंगल में मकवूजा महकमा टिम्बर मार्किट की मौका गिरदावरी
व दरुस्ती राजस्व रिकॉर्ड में करने बारे आवेदन ।

श्रीमानजी,

विषय उपरोक्त के संदर्भ में निवेदन है कि हमने मकवूजा महकमा टिम्बर मार्किट के नाम से कित्ता 130 तादादी 351-10 मरले भूमि वरुय इन्तकाल नंबर 3214 दिनांक 22.02.1990 को तबदील मलकीयत बदले मुवतिग 32513/- रुपए तबदील हिमाचल प्रदेश सरकार मालिक व कब्जा मकवूजा टिम्बर मार्किट करवाई थी । तथा उस भूमि पर हमारा हिमाचल प्रदेश वन विभाग का एक विश्राम गृह भी है तथा मौका पर हिमाचल प्रदेश वन विभाग ऊना का कब्जा भी है । यह भूमि 26.66 एकड़ भूमि हमारे कब्जा में तथा राजस्व रिकार्ड अनुसार कुल भूमि 153-4 मरले ही दर्शाई गई है । इस भूमि के तमाम टैक्स व बिजली आदि का विल भी हिमाचल प्रदेश वन विभाग ऊना द्वारा ही समय-2 पर अदा किये जाते हैं तथा सारा संचालन एवम् प्रबंध हिमाचल प्रदेश विभाग ऊना के द्वारा होता है ।

*Paid 52513
by HP Govt*

अतः आपसे निवेदन है कि इस 26.66 एकड़ भूमि जो हिमाचल प्रदेश वन विभाग के कब्जा में है की मौका की गिरदावरी व दरुस्ती करके भूमि मकवूजा महकमा टिम्बर की बजाए मकवूजा महकमा वन विभाग हिमाचल प्रदेश के नाम करने की कृपा करे ।

धन्यवाद ।

वन मण्डल अधिकारी,
ऊना जिला ऊना (हि० प्र०)

No. FFE-B-F (10)-7/2018
Government of Himachal Pradesh
Department of Forests.

From

Additional Chief Secretary (Forests) to the
Government of Himachal Pradesh.

To

The Chief Secretary to the
Government of Punjab, Chandigarh-160001.

Dated: Shimla-171002, the 05-01-2019.

Subject:- Brief note on Nangal Depot of HP Forest Department.

Sir,

In continuation to this Department letter No. FFE-B-F(10)-4/2017 dated 13th December, 2018 I am directed to invite your attention to letter No. 2152/DRO/LR dated 13-12-2018 received from the Deputy commissioner, Una, Distt. Una, H.P. which is addressed to the Chief Secretary, Himachal Pradesh and a copy thereof endorsed to this Department as well as to you amongst others on the subject cited above.

In this context, Divisional Forest Officer, Una has informed that HP Forest Department purchased 26.66 acres of land at Nangal Township from Bhakra Dam authorities at Rs. 12,692/- per acre to enable setting up of Timber Depot. However, no records with respect to registration deed and agreement with BBMB authorities in relation to sale and purchase of said land is available in their office. Neither any details of Khasra Nos. of the said land purchased by HP Forest Department in 1954 is available in their office. As per present available revenue records (Jamabandi) total area measuring 127 kanals has been shown under the ownership of "Provincial Government" with entry in column no. 5 as "Makbooja Mehkama Timber Market". Since, the Divisional Forest Officer, Una is contacting Punjab Revenue Authorities to provide details of all khasra nos. with entries of Mehkama Timber Market in column no. 5 which reflects possession over land, so that complete 26.66 acres can be located with it. However, there is no mention of Himachal Pradesh Forest Department on revenue records i.e. Jamabandi, the correct mutation is yet to be done by Punjab Revenue Department.

Contnd.-

Recently, this dispute has even led to confrontation between the Forest Deptt. and local Government Authorities in which even some trees were cut down and manhandling of Forest Guards took place in which FIR has already been lodged

It is, therefore, requested that Punjab Revenue Authorities may please be directed to provide details of all khasra nos. with entries of Mehkama Timber Market in column no. 5 which reflects possession over land, so that complete 26.66 acres can be located with it and also direct to carry out correct mutation of the land. All relevant documents are enclosed herewith for ready reference.

Yours faithfully,

(Sat Pal Dhiman)
Joint Secretary (Forests) to the
Government of Himachal Pradesh.
(Ph.No. 0177-2621874)

Endst. No. As above.

Dated: Shimla-2, the

05-01-2019.

Copy forwarded for information & necessary action to:-

1. The Additional Chief Secretary (Revenue) to the Government of Himachal Pradesh.
2. The Principal Chief Conservator of Forests (HoFF), Talland, H.P., Shimla-171001.
3. The Deputy Commissioner, Una, Distt. Una, Himachal Pradesh.
4. The Divisional Forest Officer, Una, Forest Division Una, H.P.

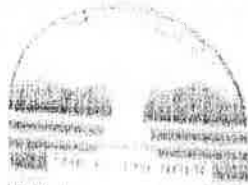
(Sat Pal Dhiman) 5-1-2019
Joint Secretary (Forests) to the
Government of Himachal Pradesh.
(Ph. No. 0177-2621874)

R/K

2
1.12
19/01/19

R/K
Suptd. for
19/01/19

Office of the
Chief Conservator of Forests
Hamirpur Forest Circle
Hamirpur (HP)



H.P. Forest Department

Phone: 01972-223217
Fax: 01972-224600
e-mail: hhamirpur@gmail.com

Dated Hamirpur the _____

To: Deputy Commissioner,
Ropar (Punjab)

**Request for demarcation of land situated in Village Nikku Nangal,
Tehsil Naugal, Distt. Ropar (Pb)**

Kindly refer to Divisional Forest Officer Una letter No. 6760 dated
2.09.2022 addressed to your office and copy endorsed to this office on the subject cited above.

In this context, you are, requested that necessary directions may kindly be
issued to the concerned revenue officers/officials of the said area to demarcate the land pertaining
to Suber Market which is in the possession of Forest Department of Himachal Pradesh, so that
no interest is ~~involved~~ ^{involved} and any litigation/dispute is avoided. An early action into the
matter is requested please.

Yours faithfully,

Chief Conservator of Forests,
Hamirpur Forest Circle,
Hamirpur.

No. 3567 dated Hamirpur the 08/09/2022
Copy w.r.t. his office Endst.No.6761 dated 2.09.2022 is forwarded to DFC
for information and further necessary action.

A
Chief Conservator of Forests,
Hamirpur Forest Circle,
Hamirpur HP.
Hamirpur HP.

pu
9/9/22

No. 876

Dated: 03/03/2023

To,

The Executive Engineer,
Construction Divisional PWD (B&R),
Rupnagar

Subject: Regarding order passed by Hon'ble NGT in OA no. 882 of 2022 dated 19.12.2022 titled as Sanjeev Kumar Vs. Deputy Commissioner, Rupnagar and Other.

It is intimated that the Deputy Commissioner, UNA had constituted a sub-committee vide office order no. 74-82/DRO/LR dated 13.01.2023 involving the District Revenue Officer UNA, the Divisional Forest officer UNA and the Tehsildar UNA to scrutinize the revenue records pertaining to this matter and to ensure the demarcation of land in possession of Himachal Pradesh Forest Department in Nangal, Punjab. On the basis of the report of sub-committee, Deputy Commissioner, UNA vide its letter no. 351-52/DRO/LR dated 27.02.2023 submitted a report with the following recommendations:

1. The land which is having the status as "Makbooja Mehkama Timber Market" should be demarcated and finalized with proper boundary pillars & need to be fenced for its protection.
2. Strict action should be taken against the defaulters by the District Administration Runagar & Police Department Rupnagar/Nangal.
3. Immediate help should be extended by the District Administration & Police Department Rupnagar to the Himachal Pradesh Forest Officials in order to stop & curb the further violation and encroachment activities.
4. FIRs should be registered against private persons who are found to have done illegal felling of tress on this land.
5. The District Administration & Departments of Rupnagar should also not undertake any projects on this patch of land without following the due process under Forest Conservation Act, 1980 and seeking permission of Himachal Pradesh Forest Department.

The above recommendations given by the Deputy Commissioner, UNA are unpretentious and hence accepted by the undersigned and you are directed not to undertake any projects on this patch of land without following the due process under Forest Conservation Act, 1980 and seeking permission of Himachal Pradesh Forest Department.

Deputy Commissioner,
Rupnagar

No. 877

Dated: 03/03/23

To,

The Senior Superintendent Police,
Rupnagar

Subject: Regarding order passed by Hon'ble NGT in OA no. 882 of 2022 dated 19.12.2022 titled as Sanjeev Kumar Vs. Deputy Commissioner, Rupnagar and Other.

It is intimated that the Divisional Forest Officer, UNA, Forest Division, UNA HP vide its letter 9803-06 dated 06.11.2018 had informed that a complaint was lodged by Range Officer UNA to Police Station Nangal vide letter no. 998 dated 09.10.2018 to stop illegal construction on forest land and take action against the contractor and department of officials as per law. Sh. Balbir Singh, ASI along with PWD officials inspected the forest and PWD were directed by the Punjab Police to not to proceed construction of road on the forest land until the proper demarcation or NOC granted but no constructions/directions were followed by the Punjab PWD and uprooted the trees. The Divisional Forest Officer, UNA had requested to investigate the matter and put the persons behind the bars for manhandling with the forest officers and uprooting the tress **(copy of complaint attached)**.

Now, a complaint has been filed by Sanjeev Kumar in the Hon'ble NGT and alleged the above said allegations and also alleged that recently 23 trees have been uprooted by the Van mafia from the said land with the connivance of local people. The factual action taken report is to be submitted before the Hon'ble NGT. The next date of the hearing have been schedule on 17.03.2023.

It is, therefore, requested to investigate the matter and take action under the relevant law against the violators immediately under intimation to the undersigned.

DA/as above

Deputy Commissioner,
Rupnagar

No/ _____
 HP Forest Department

Dated Una, the

From: Divisional Forest Officer
 Una Forest Division, Una H.P.

To:- Senior Superintendent of Police Ropar, Punjab.

Subject:- Illegal construction of road, uprooting of trees and manhandling of forest official in Nangal Township, District Ropar.

Sir:-

It is bring to your kind notice that an incident of illegal uprooting of trees (30 in number) and manhandling of H.P. Forest official by holding him at gun point and threatening him of death, took place at Nangal Nikku, Nangal Township, District Ropar, today on 06.11.2018.

Himachal Pradesh Forest Department is in possession of 153.4 Kanal of land in Nangal Nikku out of which approx. 26 Kanal is residential area in which rest house of H.P. Forest Department is situated. The said property is being maintained by Divisional Forest Officer, Una.

Punjab Public Works Department informed its intention to construct road through the said forest land and requirement of felling of trees which are coming in the alignment. The matter was in correspondence with DFO Ropar also, vide letter no. 8871 dated 08/10/2018 of this office with copy to Executive Engineer PWD B& R Ropar for information.

But, Public works Department Ropar paid no heed for grant of NOC from H.P. Forest Department and Punjab Forest Department and started illegally constructing the road on forest land on 08.10.2018, complaint regarding it was lodged by Range officer Una to Police Station Nangal vide letter no. 998 dated 09.10.2018 to stop illegal construction on forest land and take action against the contractor and department officials as per law.

Range officer Una vide his letter no. 1027 dated 16.10.2018 informed that Sh. Balbir Singh, ASI along with PWD Ropar officials inspected the forest land and PWD officials were directed by Punjab Police to not to proceed ahead construction of road on forest land until proper demarcation or NOC is granted.

But, again no instructions/directions were followed by Punjab PWD department and its contractor and yesterday i.e. on 05.11.2018 around 01.00 AM, forest official posted in the above mentioned Nangal property of H.P. Govt. was manhandled and beaten up brutally by 4-5 goons, as well as was held at gun point and threatened with death. The official is now hospitalized with injuries all over his body.

Meanwhile, on same night almost 30 trees of which 29 of Eucalyptus and 1 of Shisham species were uprooted with JCB machine and was converted into small logs with power chain saw in the said forest land with an intention to build road without following proper procedure laid under forest laws.

The above incident related FIR has been lodged at Police Station Nangal by H.P. Forest Department officials today. But the lodged FIR doesn't describe completely the incident of illegal felling of 30 trees as well as damages inflicted on the forest land. It is also a matter of concern that such kind of incident has raised question of safety & security of forest officials posted for the protection and maintenance of property in possession of H.P. Govt.

It is therefore requested that the case being of serious concern as it relates to safety & security of Govt. property and Govt. officials, be investigated and persons responsible for manhandling the forest official be put behind bars.

Divisional Forest Officer
Una Forest Division, Una HP
PH No. 01975-223636
Email- forestuna1@gmail.com

Endst. No. 9803-06

Dated, Una, the 06.11.2018

Copy to :-

1. Deputy Commissioner, Ropar for info.
2. Divisional Forest Officer, Ropar for information and further necessary action as per Indian Forest Act, 1927, Forest Conservation Act, 1980 and any other state act.
3. Sub Divisional Magistrate, Nangal for info.
4. Station House Officer, Nangal for info. and necessary action.

Sandip Singh
9/11/2018
Sub Divisional Magistrate
Nangal (Rupnagar)

Divisional Forest Officer
Una Forest Division, Una HP
PH No. 01975-223636
Email- forestuna1@gmail.com



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ

PUNJAB POLLUTION CONTROL BOARD

No. 891

Date: 9/3/2023

To,

District Revenue Officer,
Convener Sub-Committee (NGT OA No. 882/2022)
Rupnagar.

Subject: Regarding demarcation of Village Nikku Nangal Hadbast No. 282 in the matter of NGT OA No. 882/2022.

Ref: Your Office letter no. 719/NSK dated 01.03.2023.

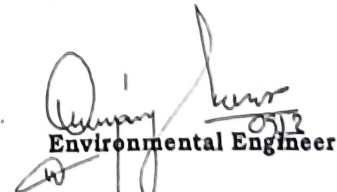
In context to above, it was informed that the demarcation of the above said land was carried out by your Deptt. on 23.01.2023. As per your letter, the detail of the demarcation is given as under:

1. Demarcation was started from number Khasra 490 of Village Tuhakli (283) and Number Khasra 490 has been established which in ownership of Municipal Committee, Nangal as per Jamabandi year 2017-18.
2. Khasra Number 490 demarcation has been proceeded to establish Khasra Number 478-494 from which Euclyptus trees were cut and as per Jamabandi 2017-18 there is Khasra number 478, 494 khewat/khatoni number 108/277 are ownership of provincial Government and Timber market is being reflected in possession column.
3. Other Number Khasra 478 min/khatoni 108/275 as per Jamabandi 2017-18 in ownership of provincial Government and Department of Irrigation is being reflected in possession column.

Further the matter was discussed with ADC (G) on 09.03.2023 and she informed that the worthy Deputy Commissioner, Rupnagar desired that the fencing of the demarcated area should be required.

It is therefore requested to carry out the fencing of the demarcated area immediately so that the compliance report may be sent to the Deputy Commissioner, Rupnagar.

It is further intimated that the compliance of the above said matter is to be submitted before the Hon'ble NGT and the next date of the hearing has been scheduled on 17.03.2023.


Environmental Engineer

Dated:

Endst. No.

A copy of the above is forwarded to the following for information please:

1. Deputy Commissioner, Rupnagar.
2. Additional Deputy Commissioner (G), Rupnagar.


Environmental Engineer

Office of Deputy Commissioner, Rupnagar
(Sadar Kanugo Branch)

114

To

1. Divisional Forest officer, Una.
2. Executive Engineer, BBMB Nangal.

No.....923-24...../NSK-2/Dated10/03/2023.....

Subject: Regarding demarcation of Village Nikku Nangal Hadbast No. 282 in the matter of NGT OA No. 882/2022.

Ref Environmental Engineer Punjab Pollution Control Board's letter No. 891 dated 09/03/2023.

With Reference to Subject mentioned above, That an acquit ion of Award No. 132/H & 133/H dated 19/10/1954 passed by Land Acquisition Officer Bhakhra, Nangal Project, Ambala city which was passed on the basis of Notification Number 7665/ B dated 12/10/1953 in Favor of Provincial Government and subsequently after long delay mutation no. 3214 of Village, Nikku Nangal, Tehsil nangal entered and sanctioned in favor of Provincial Governement's "**Makbuja Timber Market**" i.e. department of Department of Forest department of Punjab. In ownership column it is reflected as Provincial Governement's and in possession column "**Makbuja Timber Market**". Demarcation of disputed Khasra No. 478, 494 Khewat/ Khatuni No. 108/277 of Village Nikku Nangal Tehsil Nangal was conducted on 23/01/2023 by field Kanugo in presence of all stake holders.

On date 09/03/2023 a letter No. 891 dated 09/03/2023 has been received from Environmental Engineer Punjab Pollution Control Board that Ld Deputy Commissioner, Rupnagar desired fencing with boundary pillars of disputed land by owner department to avoid future conflicts and to curb the encroachment on Government land .Therefore it is requested you to kindly carry out fencing of concerned land with immediate effect of Provincial Government.

It is further requested that the compliance of the above said direction is to be submitted before the Environmental Engineer Punjab Pollution Control Board, Nodal Officer, Joint Committee, NGT OA No. 882/2022. Before next date of Hearing i.e. 17/03/2023.

Encl. as above


District Revenue Officer

Rupnagar *ok*

Endst No.925-928...../N.S.K-2/ Dated10/03/2023.....

Copy forward to following for information and necessary action please:-

1. Deputy Commissioner, Rupnagar.
2. Additional Deputy Commisssioner (G), Rupnagar
3. Environmental Engineer Punjab Pollution Control Board, Nodal Officer, Joint Committee
4. Tehsildar, Nangal.


District Revenue Officer

Rupnagar *ok*

From Senior Superintendent of Police,
Rupnagar.

To The Deputy Commissioner,
Rupnagar.

No. /AC-III dated: .03.2023

Subject: **Regarding Order passed by Hon'ble NGT in OA No. 882 of 2022 dated 19.12.2022 titled as Sanjeev Kumar Vs. Deputy Commissioner, Rupnagar & others.**

Memo.


Please refer to your office memo No. 877 dated 03.03.2023 on the subject cited above.

It is submitted that Deputy Superintendent of Police, Sub-Division, Nangal has been directed to look into the matter and to take action as per law. Officer has also been directed to comply with the directions issued by the Hon'ble NGT meticulously.

Senior Superintendent of Police,
Rupnagar.

No. **14407** /AC-III dated: **09.03.2023**

Copy to: The Environmental Engineer, Roopnagar, Punjab Pollution Control Board,
Regional Office < eeroropar@gmail.com > for information & n/action.


Senior Superintendent of Police,
Rupnagar. 3

FIRST INFORMATION REPORT

(Under Section 154 Cr.P.C.)

(ਅੱਵਲ ਸੂਚਨਾ ਰਿਪੋਰਟ)

(ਧਾਰਾ 154 ਦੱਡ ਪ੍ਰਕਿਰਿਆ ਸਹਿਤਾ ਦੇ ਤਹਿਤ)

1. District (ਜ਼ਿਲ੍ਹਾ): RUPNAGAR

P.S.(ਥਾਣਾ): NANGAL

Year(ਸਾਲ): 2023

FIR No. 0011

(ਐਫ.ਆਈ.ਆਰ ਨੰ):

Date and Time of FIR

(ਐਫ.ਆਈ.ਆਰ ਦੀ ਤਰੀਕ ਅਤੇ ਸਮਾਂ):

30/01/2023 23:48 hrs

Is FIR election related (Yes/No) No

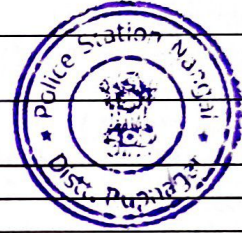
(ਕੀ ਚੋਣ ਨਾਲ ਸੰਬੰਧਿਤ ਐਫ.ਆਈ.ਆਰ. ਹੈ?)

(ਹਾਂ / ਨਹੀਂ):

Election Type (ਚੋਣ ਦੀ ਕਿਸਮ):

NA

2. S.No.(ਲੜੀ ਨੰ.)	Acts (ਕਾਨੂੰਨ)	Sections (ਧਾਰਾਵਾਂ)
1	FOREST (CONSERVATION) ACT, 1980	2
2	ENVIRONMENT PROTECTION ACT 1986	15
3	ENVIRONMENT PROTECTION ACT 1986	16
4	Biological Diversity Act 2002	57(1)
5	IPC 1860	189
6	IPC 1860	379
7	IPC 1860	425
8	IPC 1860	441
9	PREVENTION OF DAMAGE TO PUBLIC PROPERTY ACT, 1984	3
10	INDIAN FOREST ACT, 1927	32
11	INDIAN FOREST ACT, 1927	33



3. (a) Occurrence of offence (ਅਪਰਾਧ ਦੀ ਘਟਨਾ):

1. Day(ਦਿਨ): Intervening Day Date From (ਤਰੀਕ ਤੋਂ): 05/11/2018 Date To (ਤਰੀਕ ਤਕ): 30/01/2023

Time Period (ਸਮਾਂ ਮਿਆਦ): Time From (ਸਮੇਂ ਤੋਂ): 22:00 hrs Time To (ਸਮੇਂ ਤਕ): 22:45 hrs

(b) Information received at P.S.(ਥਾਣੇ ਵਿਚ ਸੂਚਨਾ ਪ੍ਰਾਪਤ ਹੋਣ ਦੀ ਮਿਤੀ ਅਤੇ ਸਮਾਂ): Date (ਮਿਤੀ): 30/01/2023 Time (ਸਮਾਂ): 23:00 hrs

(c) General Diary Reference (ਰੋਜਨਾਮਚਾ ਸੰਦਰਭ): Entry No. (ਪ੍ਰਵਿਸ਼ਟੀ ਨੰ): 021 Date & Time (ਤਰੀਕ ਅਤੇ ਸਮਾਂ): 30/01/2023 23:00 hrs

4. Type of Information (ਜਾਣਕਾਰੀ ਦੀ ਕਿਸਮ): Written

5. Place of Occurrence (ਘਟਨਾ ਸਥਾਨ):

1. (a) Direction and distance from P.S. (ਥਾਣੇ ਤੋਂ ਦੂਰੀ ਅਤੇ ਦਿਸ਼ਾ): EAST, 2 Km(s) Beat No. (ਬੀਟ ਨੰ.):
- (b) Address (ਪਤਾ): ਬਹੱਦ ਪਿੰਡ ਨਿੱਕੂ ਨੰਗਲ
- (c) In case, outside the limit of this Police Station, then (ਜੇਕਰ ਥਾਣਾ ਸੀਮਾ ਤੋਂ ਬਾਹਰ ਹੈ ਤਾਂ)
- Name of P.S. (ਥਾਣੇ ਦਾ ਨਾਮ): District(State) (ਜ਼ਿਲ੍ਹਾ (ਰਾਜ)):

6. Complainant / Informant (ਸ਼ਿਕਾਇਤਕਰਤਾ /ਸੂਚਨਾਕਰਤਾ):

- (a) Name (ਨਾਮ): Rang Forest officer
- (b) Father's Name (ਪਿਤਾ ਦਾ ਨਾਮ):
- (c) Date/Year of Birth (ਜਨਮ ਤਰੀਕ/ਸਾਲ): 2003
- (e) UID No (ਯੂਆਈਡੀ ਨੰ.): (d) Nationality (ਰਾਸ਼ਟਰੀਅਤਾ): INDIA
- (f) Passport No. (ਪਾਸਪੋਰਟ ਨੰ.): Date of Issue (ਜਾਰੀ ਕਰਨ ਦੀ ਮਿਤੀ):
- Place of Issue (ਜਾਰੀ ਕਰਨ ਦਾ ਸਥਾਨ):
- (g) Id details (Ration Card, Voter ID Card, Passport, UID No.,

S.No. (ਲੜੀ ਨੰ.)	Id Type (ਪਛਾਣ ਪੱਤਰ ਦੀ ਕਿਸਮ)	Id Number (ਪਛਾਣ ਨੰਬਰ)
1		

(h) Address (ਪਤਾ):

S.No. (ਲੜੀ ਨੰ.)	Address Type (ਪਤੇ ਦੀ ਕਿਸਮ)	Address (ਪਤਾ)
1	Present Address	Una forest Range., UNA SADAR, UNA, HIMACHAL PRADESH, INDIA
2	Permanent Address	.Una forest Range., Una forest Range, UNA SADAR, UNA, HIMACHAL PRADESH, INDIA
		.Una forest Range., Una forest Range, UNA SADAR, UNA, HIMACHAL PRADESH, INDIA

(i) Occupation (ਕਿੱਤਾ):

Phone number

Mobile

(j) (ਟੈਲੀਫੋਨ ਨੰ.):

(ਮੋਬਾਇਲ ਨੰ.):

Details of known/suspected/unknown accused with full particulars

7. (ਵਾਕਿਫ਼/ਸ਼ੱਕੀ/ਅਗਿਆਤ ਮੁਲਜ਼ਮ ਦਾ ਪੂਰੇ ਵੇਰਵੇ ਸਹਿਤ ਵਰਣਨ):

Accused More Than (ਇੱਕ ਤੋਂ ਵੱਧ ਅਪਰਾਧੀ ਦੀ ਗਿਣਤੀ):

S.No. (ਲੜੀ ਨੰ)	Name (ਨਾਮ)	Alias (ਉਪਨਾਮ)	Relative's Name (ਰਿਸ਼ਤੇਦਾਰ ਦਾ ਨਾਮ)	Present Address (ਮੌਜੂਦਾ ਪਤਾ)
1	Daljeet Singh		Father's Name : Sh. Baktawar Singh	1. Nangal Niku Lower, Upper, NANGAL, RUPNAGAR,

				PUNJAB,INDIA
--	--	--	--	--------------

2	Akash Rana		Father's Name : Balwant Singh	1. Nangran Kalmot,NANGAL, RUPNAGAR,PUNJAB,INDIA
---	------------	--	----------------------------------	--

3	10-15 ਨਾ ਮਾਲੂਮ ਵਾਅਕਤੀਆ		Father's Name : ---	1. -----,UNKNOWN,NANGAL, RUPNAGAR,PUNJAB,INDIA
---	---------------------------	--	---------------------	---

8. Reasons for delay in reporting by the complainant/informant
(ਸ਼ਿਕਾਇਤਕਰਤਾ/ਸੂਚਨਾਕਰਤਾ ਰਾਹੀਂ ਰਿਪੋਰਟ ਦੇਰੀ ਨਾਲ ਦਰਜ ਕਰਾਉਣ ਦਾ ਕਾਰਨ):

9. Particulars of properties of interest (ਸਬੰਧਤ ਜਾਇਦਾਦ ਦਾ ਵੇਰਵਾ):

S.No. (ਲੜੀ ਨੰ.)	Property Category (ਜਾਇਦਾਦ ਦੀ ਸ਼੍ਰੇਣੀ)	Property Type (ਜਾਇਦਾਦ ਦੀ ਕਿਸਮ)	Description (ਵੇਰਵਾ)	Value(In Rs/-) (ਰਕਮ (ਰੁ ਚ))
--------------------	--	-----------------------------------	------------------------	--------------------------------

10 Total value of property stolen(In Rs/-)

(ਚੋਰੀ ਹੋਈ ਜਾਇਦਾਦ ਦਾ ਕੁੱਲ ਮੁੱਲ(ਰੁ ਵਿੱਚ)):

11 Inquest Report / U.D. case No., if any (ਤਫਤੀਸ਼ੀ ਰਿਪੋਰਟ / ਯੂ.ਡੀ.ਪ੍ਰਕਰਣ ਸੰ. , ਜੇਕਰ ਕੋਈ ਹੋਵੇ):

S.No. (ਲੜੀ ਨੰ.)	UIDB Number (ਯੂ.ਡੀ.ਪ੍ਰਕਰਣ ਸੰ.)
-----------------	--------------------------------

12 First Information contents (ਵੇਰਵਾ):

ਨਕਲ ਦਰਖਾਸਤ , "No.1323 HP forest Department Dated 27-01-2023 From :-Rang Forest officer , Una forest Range. Una Distt . Una , HP To:Station Head Officer Police Station Nangal Distt .Rpoar ,Punjab .Subject :-Regarding FIR against Daljeet Singh S/O Sh. Baktawar Singh r/o Nikku Nangal Tehsil Nangal , Roopnager Punjab and Akash Rana s/o Balwant Singh R/O Nangran Tehsil Nangal , Roopnagar Punjab for illicit felling . Sir, In this context it is stated that a complaint of forcefully illicit felling over the land of HP forest department in the name of " Mehkma Makbooja Timber Market" has been Already File by the HP Forest Department .The FIR against these culprits are yet to be registered .As the Said area has been demarcated by revenue department of punjab and found that the felled tree are pertained to the Himachal Pardesh Forest department,you are again requested to file the FIR against the Daljeet Singh S/O Sh. Baktawar Singh r/o Nikku Nangal Tehsil Nangal , Roopnager Punjab and Akash Rana s/o Balwant Singh R/O

Nangran Tehsil Nangal , Roopnagar Punjab and 10-15 unknown person for illicit felling , planning of encroachment over land of forest Department , destruction of Biological habitat , threatening to the Govt , officials and obstruction in the performing of Govt . Duty most probably under section 32,33,of IFA of 1927, section 2of FCA 1980 and rule 9of forest Conservation Rules 2003,Section 15& 16 of Environment Protection Act Section 57of Biological diversit Act 2002 Under section 189,379,425,441, of IPC and under section 3 of the prevention of Damage to public Property Act 1984 This is for favour onecessary action into the matter please .It is also started that if any other section of law /Act violated may also be imposed on the culprit for their Act . SD/- Rang Forest officer , Una forest Range."ਜਿਸਤੇ I/C PP Naya Nangal To Register Fir and investigat SD/-Danish veer SI/SHO PS NGL 30-01-2023 ਲਿਖਿਆ "। ਕਾਰਵਾਈ ਪੁਲਿਸ :-ਅੱਜ ਇੱਕ ਦਰਖਾਸਤ ਮੁੱਖ ਅਫਸਰ ਥਾਣਾ ਨੰਗਲ ਵਲੋਂ ਮਨ I/C PPਨਿਆ ਨੰਗਲ ਨੂੰ ਮਾਰਕ ਹੋਈ ਜੋ ਇਸ ਦਰਖਾਸਤ ਨੂੰ ਵਾਚਿਆ ਗਿਆ ਜੋ ਇਸ ਦਰਖਾਸਤ ਵਿੱਚ ਵਣ ਮੰਡਲ ਅਫਸਰ ਉਨਾ HP ਵਲੋਂ ਮੁਕਦਮਾ ਦਰਜ ਕਰਨ ਦੀ ਸਿਫਾਰਿਸ਼ ਕੀਤੀ ਗਈ ਹੈ ।ਜਿਸ ਸਬੰਧੀ ਮੁੱਖ ਅਫਸਰ ਥਾਣਾ ਨੰਗਲ ਨਾਲ ਫਿਰ ਡਿਸਕਸ ਕੀਤੀ ਜਿਨਾ ਨੇ ਕਿਹਾ ਕਿ ਇਸ ਸਬੰਧੀ ਸੇਠੀ SSP ਸਾਡਿਬ ਨਾਲ ਗੱਲ ਹੋਈ ਹੈ । ਜਿਨਾ ਨੇ ਕਿਹਾ ਕਿ ਤੁਸੀਂ ਇਹ ਕੇਸ ਰਜਿਸਟਰ ਕਰ ਦਿਉ ਜਿਸਤੇ ਉਪ ਕਪਤਾਨ ਪੁਲਿਸ ਨੰਗਲ ਸਬ ਡਵੀਜਨ ਨੰਗਲ ਨਾਲ ਵੀ ਡਿਸਕਸ ਕੀਤੀ ਗਈ। ਜੋ ਦਰਖਾਸਤ ਮਜਬੂਨ ਤੋਂ ਸਰੇਦਸਤ ਜੁਰਮ section 32,33,of IFA of 1972, section 2of FCA 1980 and rule 9 of forest Conservation Rules 2003,Section 15& 16 of Environment Protection Act Section 57of Biological diversit Act 2002 Under section 189,379,425,441, of IPC and under section 3 of the prevention of Damage to public Property Act 1984 ਦਾ ਹੋਣਾ ਪਾਇਆ ਜਾਂਦਾ ਹੈ ਲਿਹਜਾ ਦਰਖਾਸਤ ਹਜਾ ਬਰਾਏ ਦਾਇਰੀ ਮੁਕਦਮਾ ਬਾ ਜੁਰਮ ਉਕਤ ਬਰਖਿਲਾਫ ਦਲਜੀਤ ਸਿੰਘ S/O ਬਖਤਾਵਰ ਸਿੰਘ ਪਿੰਡ ਨਿੱਕੂ ਨੰਗਲ , ਅਤੇ ਅਕਾਸ਼ ਰਾਣਾ S/O ਬਲਵੰਤ ਸਿੰਘ ਪਿੰਡ ਨਾਨਗਰਾਂ ਥਾਣਾ ਨੰਗਲ ਜਿਲਾ ਰੂਪਨਗਰ ਅਤੇ 10-15 ਨਾ ਮਾਲੂਮ ਵਿਅਕਤੀਆ ਦੇ ਹੱਥੀ PHG ਨਿਰਮਲ ਸਿੰਘ ਦੇ ਥਾਣਾ ਘਲਿਆ ਜਾਂਦਾ ਹੈ । ਮੁਕਦਮਾ ਦਰਜ ਕਰਕੇ ਨੰਬਰ ਫਾਇਲ ਤੋਂ ਜਾਣੂ ਕੀਤਾ ਜਾਵੇ ਕੰਟਰੋਲ ਰੂਮ ਤੋਂ ਅਫਸਰਾਨ ਬਾਲਾ ਨੂੰ ਬਜਰੀਆ ਵਾਇਰਲੈਸ ਇਤਲਾਹ ਦਿੱਤੀ ਜਾਵੇ । ਮਨ SI ਸਮੇਤ ASI ਮੋਹਰ ਸਿੰਘ 653/ਆਰ ,PHG ਅਨਿਲ ਕੁਮਾਰ ਦੇ ਰਵਾਨਾ ਬਰਾਏ ਤਫ਼ਤੀਸ਼ ਮੋਕਾ ਵਕੂਆ ਦਾ ਹੁੰਦਾ ਹਾ । ਸਹੀ/-ਇੰਦਰਜੀਤ ਸਿੰਘ SI I/C PPਨਿਆ ਨੰਗਲ ਮਿਤੀ 30-01-2023 ਬਾ ਹੱਦ ਚੋਕੀ ਨਿਆ ਨੰਗਲ AT:10:45 PM., " ਦਰਖਾਸਤ ਥਾਣਾ ਮੋਸੂਲ ਹੋਣ ਪਰ ਮੁਕੱਦਮਾ ਉਕਤ ਬਾ ਜੁਰਮ ਉਕਤ ਬਰਖਿਲਾਫ ਦਲਜੀਤ ਸਿੰਘ S/O ਬਖਤਾਵਰ ਸਿੰਘ ਪਿੰਡ ਨਿੱਕੂ ਨੰਗਲ , ਅਤੇ ਅਕਾਸ਼ ਰਾਣਾ S/O ਬਲਵੰਤ ਸਿੰਘ ਪਿੰਡ ਨਾਨਗਰਾਂ ਥਾਣਾ ਨੰਗਲ ਜਿਲਾ ਰੂਪਨਗਰ ਅਤੇ 10-15 ਨਾ ਮਾਲੂਮ ਵਿਅਕਤੀਆ ਦੇ ਦਰਜ ਰਜਿਸਟਰ ਕਰਨਾ ਸ਼ੁਰੂ ਕੀਤਾ ਗਿਆ ਸੀ ਦੀ ਤਕਮੀਲ ਪੜਤ

ਮੁਕੰਮਲ ਕੀਤੀ ਗਈ। ਰਿਕਾਰਡ ਦੀ ਪੂਰਤੀ ਕਰਨ ਲਈ MHC ਨੂੰ ਹਦਾਇਤ ਕੀਤੀ ਗਈ। ਇੰਚਾਰਜ ਕੰਟਰੋਲ ਰੂਮ ਰੂਪਨਗਰ ਨੂੰ ਵਜ਼ਰੀਆ ਵਾਇਰਲੈਸ ਮੈਸੇਜ ਇਤਲਾਹ ਦਿੱਤੀ ਜਾ ਰਹੀ ਹੈ। ਨਕੁਲਾਤ FIR's ਇਲਾਕਾ ਮੈਜਿਸਟ੍ਰੇਟ ਸਾਹਿਬ ਅਤੇ ਅਫਸਰਾਨ ਬਾਲਾ ਦੀ ਸੇਵਾ ਵਿੱਚ ਰਾਹੀ ਡਾਕ ਘੱਲੀਆ ਜਾਣਗੀਆ। ਅਸਲ ਦਰਖਾਸਤ ਮਹਿ ਮਿਸਲ ਮੁਕੱਦਮਾ ਹੱਥੀ ਅਰਿੰਦਾ PHG ਨਿਰਮਲ ਸਿੰਘ ਦੇ ਬਾ ਗਰਜ ਤਫਤੀਸ਼ ਨਿੱਯਦ SI ਇੰਦਰਜੀਤ ਸਿੰਘ SI I/C PP ਨਿਆ ਨੰਗਲ ਦਾ ਰਵਾਨਾ ਬਰ ਮੋਕਾ ਦਾ ਕੀਤਾ ਗਿਆ। ਬੰਦੀ ਰਪਟ ਨੰਬਰ 22 ਮਿਤੀ 30.01.2023 AT:-11-40PM.

13 Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.

(ਕਾਰਵਾਈ : ਉਪਰੋਕਤ ਜਾਣਕਾਰੀ ਨਾਲ ਪਤਾ ਚੱਲਦਾ ਹੈ ਕਿ ਅਪਰਾਧ ਕਰਨ ਦਾ ਤਰੀਕਾ ਸੰ. ਨੰ 2 . ਵਿੱਚ ਦਰਸਾਈ ਧਾਰਾ ਦੇ ਤਹਿਤ ਹੈ):

(1) Registered the case and took up the investigation (ਕੇਸ ਦਰਜ ਕੀਤਾ ਗਿਆ ਅਤੇ ਪੜਤਾਲ ਨੂੰ ਲੈ ਲਿਆ): or
(ਜਾਂ)

(2) Directed (Name of I.O.): Rank
(ਅਹੁਦਾ): SI (Sub-Inspector)
(ਤਫਤੀਸ਼ੀ ਅਧਿਕਾਰੀ ਦਾ ਨਾਮ): Inderjit Singh
No(ਨੰ): 266/FGS to take up the Investigation (ਨੂੰ ਜਾਂਚ ਆਪ ਪਾਸ ਲੈਣ ਲਈ ਨਿਰਦੇਸ਼ ਦਿੱਤਾ ਗਿਆ) or(ਜਾਂ)

(3) Refused investigation due to (ਕਿਸ ਕਾਰਨ ਕਰਕੇ ਇਨਕਾਰ ਕੀਤਾ):

or (ਜਾਂ)

(4) Transferred to P.S. District
(ਥਾਣਾ): (ਜ਼ਿਲ੍ਹਾ):

on point of jurisdiction (ਹੱਦਬੰਦੀ ਕਾਰਣ) .

F.I.R.read over to the complainant/informant, admitted to be correctly recorded and a copy given to the complainant/informant free of cost. (ਸ਼ਿਕਾਇਤਕਰਤਾ/ਸੂਚਨਾਕਰਤਾ ਨੂੰ ਪ੍ਰਾਥਮਿਕੀ ਪੜ੍ਹ ਕੇ ਸੁਣਾਈ ਗਈ ,ਸਹੀ ਦਰਜ ਹੋਇਆ ਮੰਨਿਆ ਅਤੇ ਇੱਕ ਕਾਪੀ ਮੁਫਤ ਸ਼ਿਕਾਇਤਕਰਤਾ ਨੂੰ ਦਿੱਤੀ ਗਈ ।)

R.O.A.C.(ਆਰ.ਓ .ਏ .ਸੀ.)

121

N.C.R.B/ਐਨ.ਸੀ.ਆਰ.ਬੀ.

FIR No

I.I.F.-I /ਇਕੀਕ੍ਰਿਤ ਤਫਤੀਸ਼ੀ ਫਾਰਮ

14. Signature/Thumb impression of the complainant / informant (ਬਿਕਾਇਤਕਰਤਾ/ਸੂਚਨਾਕਰਤਾ ਦੇ ਹਸਤਾਖਰ / ਅੰਗੂਠੇ ਦਾ ਨਿਸ਼ਾਨ):

15. Date and time of dispatch to the court (ਅਦਾਲਤ ਵਿੱਚ ਪੇਸ਼ ਕਰਨ ਦੀ ਤਰੀਕ ਅਤੇ ਸਮਾਂ):

Danishveer Singh



Signature of Officer in charge, Police Station

(ਥਾਣਾ ਪ੍ਰਭਾਰੀ ਦੇ ਹਸਤਾਖਰ)

Name(ਨਾਮ): DANISHVEER SINGH

Rank (ਅਹੁਦਾ): SI (Sub-Inspector)

No(ਸੰ.): 37/RRT

**Office of the :- Executive Engineer, Constn. Division PWD
B&R Br., Rupnagar**

Phone & Fax No. -01881-222934 E-mail pwdropar@yahoo.co.in

To

Deputy Commissioner,
Rupnagar.

No: 3056

Dated: 13-3-2023

Subject:- *Regarding order passed by Hon'ble NGT in QA No. 882 of 2022 dated. 19-12-2022 titled as Sanjeev Kumar V/s Deputy Commissioner, Rupnagar and Other.*

Reference Your letter No. 876 dated. 03-03-2023

With reference to above cited subject, it is submitted that PWD department will not carry out any construction activity on the mentioned patch of land without following due process under forest conservation Act 1980 and seeking permission from concerned forest department. This is for your kind information and further necessary action .

DA/

[Signature]
Executive Engineer,
Construction Division,
PWD B&R Br, Rupnagar
Dated.

Endst No.

Copy of the above is forwarded to the Sub-Divisional Engineer, Const Sub-Divisional PWD B&R Br, Sri Anandpur Sahib with reference to his letter No. 229 dated. 13-03-2023 for information and necessary action.

DA/

[Signature]
Executive Engineer,
Construction Division,
PWD B&R Br, Rupnagar